

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 131 of 2024 (SZ)**

**In the matter of:**

**Ms. S. Mahesh**, Co-Ordinator,  
Makkal Mandram,  
Sengodiyur Village (Mangalapadi),  
Melkathirpur Post, Kanchipuram – 631 502.

**... Applicant**

**Versus**

**Dr. D.V.R. PRAKASH RAO, Ph.D.,**  
Founder and Managing Director,  
Prakash Foods and Feeds Mills Pvt. Ltd,  
Ariyaperumbakkam Village,  
Kanchipuram – 631502 & 2 Others

**... Respondents**

**COUNTER AFFIDAVIT AND TYPE SET FILED BY THE 1ST RESPONDENT**

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**Certified that the above documents are true copies of their  
respective originals.**

**Dated at Chennai on this the 5<sup>th</sup> day of June, 2025.**



**COUNSEL FOR 1<sup>st</sup> RESPONDENT**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**Ms. S. Mahesh**, Co-Ordinator,  
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... Petitioner

Versus

**1. Dr. D.V.R. PRAKASH RAO, Ph.D.,**  
Founder and Managing Director,  
Prakash Foods and Feeds Mills Pvt. Ltd,  
Ariyaperumbakkam Village,  
Kanchipuram – 631502.

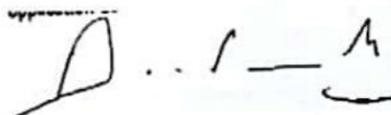
**2. The District Collector,**  
Kanchipuram District,  
Mobile number: 9444134000  
Email Id: colirkpm@nic.in

**3. Mr. K. Prakash M.Tech.,**  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Plot No. CP-5B,  
SIPCOT Industrial Development Centre,  
Oragadam, Sriperumbudur Taluk,  
Kanchipuram District – 602 105.

... Respondents

**COUNTER AFFIDAVIT FILED BY THE 1ST RESPONDENT**

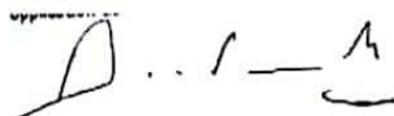
I, Duvvuri Venkata Ramana Prakash Rao, Son of DVSR Moorthy, aged about 79 years, Founder and Managing Director of M/s. Prakash Foods and Feeds Mills Pvt. Ltd, having office at Ariyaperumbakkam Village, Kanchipuram – 631502., do hereby solemnly affirms and sincerely state as follows:



1. I am the Founder and Managing Director of M/s. Prakash Foods and Feeds Mills Pvt. Ltd, Kanchipuram and as such I am well acquainted with facts and circumstances of the case and authorized to file the present counter affidavit.
2. It is submitted that the present application is filed by the applicant with the following prayer;

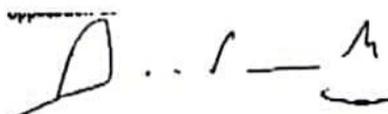
*"Direct the 1st Respondent (R1), Prakash Foods and Feeds Mills Pvt. Ltd., to halt operations permanently to prevent further environmental damage. On failure by the 1st Respondent (R1) to comply, direct the 2nd Respondent (R2), The District Collector, Kanchipuram District, and the 3rd Respondent (R3), Mr. K. Prakash M.Tech., District Environmental Engineer, Tamil Nadu Pollution Control Board, to take action against the 1st Respondent (R1) and permanently shut down the company to prevent further environmental damage and pass such or other orders as this court deems fit in the circumstances of the case."*

3. It is respectfully submitted that the application filed by the applicant is ex facie barred by limitation and is liable to be dismissed on this ground alone. It is submitted that the application itself acknowledges that the 1st Respondent Company has been operating more than 20 years and that the petitioner was aware, as early as 2015, of the alleged foul smell emanating from the 1st Respondent Company. Thereafter, the petitioner, along with 200 protestors, surrounded the company on 13.03.2015. Hence, the application is liable to be dismissed on the ground of limitation alone. Therefore, the present application filed for the above relief is after the expiry of period of limitation i.e. more than



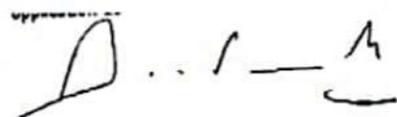
6 moths as stipulated in Section 14 of the National Green Tribunal Act, 2010. It is submitted that the applicant has failed to provide any cogent, sufficient, or bona fide explanation for the inordinate delay in filing the present application.

4. It is submitted that the 1st respondent is operating the unit in their own lands at S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3,30/1B, Keelambi Village, Kanchipuram Taluk, Kanchipuram District for over the last three decades employing the latest technologies in manufacture as well as pollution control mechanisms.
5. It is submitted that the Consent to Operate (CTO) was issued by the Tamil Nadu Pollution Control Board (TNPCB) on 17.02.1995 for the production of leather meal of 600 T/Month after assessing all the essential criteria. Thereafter, Consent to Operate for expansion was issued vide proceeding dated 26.05.2016 and renewed vide proceeding dated 12.04.2023 valid up to 31.03.2029 for the following:
  - a. Food Supplement for Cattle Feed and Poultry - 2000 T/Month
  - b. Sewage - 2.5 KLD for discharge on Industry's own land.
  - c. Trade effluent - 1.0 KLD (Boiler Blow down) evaporated through Solar Evaporation Pan.
6. It is submitted that the allegations made regarding environmental and health concerns are absolutely false. There is no evidence available to support such allegations. The company has opted to spray inexpensive



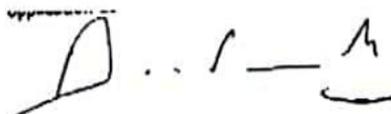
perfumes to control the stench is entirely false. As directed by the Tamil Nadu Pollution Control Board, the unit had installed a suction and hood arrangements at inlet and outlet of both digesters followed by wet scrubber to control odor generated from the digestion process.

7. It is respectfully submitted that the allegations pertaining to community disturbance and adverse economic impact are categorically denied by the 1<sup>st</sup> Respondent unit. It is submitted that there are no local business establishments or educational institutions situated in the vicinity of the 1<sup>st</sup> respondent unit could be affected as alleged.
8. It is respectfully submitted that the allegations pertaining to water and soil contaminations are categorically denied by the 1<sup>st</sup> Respondent unit. According to the TNPCB report dated 07.03.2024, the unit has assured that the effluent will be disposed as per the consent conditions of the TNPCB and the unit is strictly following the same. Therefore, there is no such water contamination taken place. The 1<sup>st</sup> respondent unit has also provided with the thick green belt all around the compound wall of the unit and has planted fresh additional saplings of 300 Nos in the last 3 months.
9. It is submitted that to the shock and surprise, the Tamil Nadu Pollution Control Board issued a show cause notice dated 19.12.2023 based on the inspection carried out by the TNPCB Officials on 18.12.2023 and 19.12.2023 under both the Air and Water Acts, alleging certain



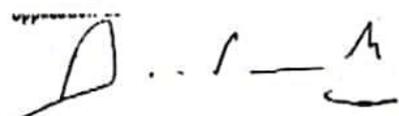
violations regarding odour. It is submitted that the show cause notice issued only under influence of the complaint dated 08.11.2023 received from the Applicant. This show cause was issued after the Respondent Board carried its inspection on 09.11.2023 and Board letter dated 16.11.2023 to carry out certain improvements. Meanwhile, this show cause was issued. The said complaint was given with a malafide intention and to extort money from this Respondent. It is submitted that this respondent had sent a detailed reply to the show cause notice on 03.01.2024 to the 3<sup>rd</sup> Respondent/Tamil Nadu Pollution Control Board.

10. It is submitted that without considering the reply sent by this respondent to the 3<sup>rd</sup> Respondent (TNPCB), the Tamil Nadu Pollution Control Board issued a closure directions vide order dated 09.01.2024 both under the Water and Air Acts, stating that the pollution control measures are inadequate. It is relevant to mention that even after the issuance of closure order, the 1<sup>st</sup> respondent has pointed out to the Tamil Nadu Pollution Control Board that even the technical report of ABC Techno Labs India Private Ltd., regarding the testing of Air quality in and around the unit is well within the prescribed standard as per law.
11. It is submitted that the 1<sup>st</sup> respondent herein as against the closure order dated 09.01.2024 preferred Appeals before this Hon'ble Tribunal in Appeal No.26 of 2024 under Section 16 (c) of the National Green Tribunal Act, 2010, and before the Hon'ble Appellate Authority in Appeal



No.12 of 2024 under Section of 31A of the Air (Prevention and Control of Pollution) Act, 1981. It is submitted that during the course of the appeal proceedings this Hon'ble Tribunal vide order dated 16.02.2024 has directed the TNPCB Board to carry out the inspection and to file. Subsequently, the Hon'ble Appellate authority vide its interim order dated 28.02.2024 has directed the board to conduct inspection.

12. It is submitted that the TNPCB constituted a joint committee and the committee inspected this Respondent unit on 05.03.2024 and submitted its report on 07.03.2024.
13. It is further submitted that this Respondent submitted its compliance report on 21.08.2024. Further, on 05.09.2024, inspection was carried out by the Joint Committee. Again on 08.11.2024 & 20.01.2025, this Respondent submitted its compliance report.
14. Further, the Joint Committee conducted an inspection on 06.02.2025 and filed a report dated 25.03.2025 before the Hon'ble Appellate Authority, indicating the conditions that have been complied with by the 1<sup>st</sup> respondent unit
15. It is respectfully submitted that upon perusal of the report of the Joint Committee, the Hon'ble Appellate Authority vide order dated 26.03.2025 was pleased to allow the appeal in Appeal No. 12 of 2024, with the following observation:

A handwritten signature in black ink, consisting of a stylized 'D' followed by a series of loops and a horizontal line.

"...

3. Again the Joint Committee conducted an inspection on 6.2.2025 and a report dated 25.3.2025 has been filed before this Authority. The recommendations of the Joint Committee have been complied with except for recommendation No. 2. The Joint Committee recommended that the appellant shall provide a suitable control mechanism to ensure that the entire mist spray pipeline network, functions all the time during production. Though it was found that the mist spray system was provided during operation, the control mechanism to ensure entire mist spray pipelines network continuously functions all the time during production was not provided.

4. The learned counsel appearing for the appellant would furnish a photograph to show that the control mechanism is provided with a hooter box and whenever the mist spray is not functioning the hooter box will raise alarm and as such the continuous control mechanism is ensured during production.

5. Considering the compliance of all the directions issued by the respondent, this authority is inclined to set aside the closure order dated 9.1.2024. Since the power supply has been restored pursuant to the interim order, it will continue. However, we make it clear to the respondent-Board that if the hooter box is not functioning properly and the control mechanism is not provided to the satisfaction of the Authorities, it is open to them to take appropriate action.

The appeal stands allowed.

..."

Therefore, it is most humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the present application as devoid of merits with cost and thus render justice.

Solemnly affirmed at Chennai |  
on this the 4<sup>th</sup> day of June, 2025, |  
explained the contents of the |  
affidavit and signed his name in |  
my presence |

BEFORE ME

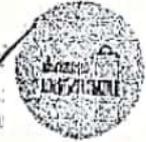
*(Signature of Advocate)*  
Advocate, Chennai

ADVOCATE :: CHENNAI

*(Signature of Advocate)*



JCEE - 1  
for F.A. PA



TAMILNADU POLLUTION CONTROL BOARD

From	To
Dr.R. Ethirajani, M.E., Ph.D., Joint Chief Environmental Engineer (M), Tamilnadu Pollution Control Board, Chengalpattu Zone, No.60, 2 <sup>nd</sup> Floor, Bharathiyar Street, Maraimalai Nagar, Chengalpattu District - 603 209.	The Member Secretary, Tamilnadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600 032.

Lr. No: TNPCB/JCEE(M)/CPT /Tech- Board/2024 dated. 07.03.2024.

Sir,

Sub: TNPC Board - Industries -M/s. Prakash Foods & Feed Mills Private Ltd,  
S.F.No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi  
Village, Kancheepuram Taluk, Kancheepuram District- Joint Committee  
Report submitted - Regarding.

- Ref: 1. Proceeding No. TNPCB/T1/F.000579/SPR/2024, dated:  
23.02.2024.
2. Inspection of the Joint Committee on 05.03.2024

\*\*\*\*\*

With reference to the above Proceeding, I submit to state that the Joint  
Committee formed for the inspection of M/s. Prakash Foods & Feed Mills Private  
Ltd, S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village,  
Kancheepuram Taluk, Kancheepuram District, carried out the inspection on  
05.03.2024. The report of the Joint Committee on the above inspection is enclosed  
for kind information and further necessary action please.

*Elkhan*  
Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Chengalpattu zone.

*FE*

*Put up  
Discuss*

*08/3/24*

*JCEE (M)  
08/3/24*



**TAMILNADU POLLUTION CONTROL BOARD**

INSPECTION REPORT OF THE UNIT OF M/s. PRAKASH FEED  
MILLS PRIVATE LIMITED LOCATED AT S.F. NO. 30/2, 32/1, 1/1, 1/3,  
30/1A, 32/2, 32/3, 30/1B, KEELAMBI VILLAGE, KANCHEEPURAM  
TALUK AND DISTRICT BY THE TEAM OF TNPCB ENGINEERS  
FORMED VIDE PROCEEDINGS DATED 23.02.2024.

Submitted by

Dr. R.Ethirajan, JCEE(M), Chengalpattu Region  
Er. K.Prakash, DEE/TNPCB, Sriperumpudur  
Er. P.S.Sampath kumar, EE/TNPCB/Corporate office, Chennai-32

## I. Background

The unit of M/s. Prakash Feed Mills Private Limited located at S.F. No. 30/2, 32/1,1/1,1/3,30/1A,32/2,32/3,30/1B, Keelambi Village, Kancheepuram Taluk and District has established its facility and started its operations in the year 1995. The unit is surrounded by M/s. Kavin Care Dairy in the Northern direction, agricultural activity in the Southern Direction and vacant lands in other directions. The nearest habitation of Aryaperumbakkam village is located at about 300 m in the west direction from the unit premises.

Consent to Operate for expansion was issued to the unit vide Proc. dated 26.05.2016 and renewed up to 31.03.2029 to manufacture 2000 T/Month of Food supplement for cattle feed and Poultry. The major raw material for the above product is sinews, which is a bye product of bone mill and having moisture content of 13% during wet season and 10% during dry season. The unit stores the raw material (sinews) inside the industrial shed in huge heaps in the process area.

The manufacturing process involves cooking of raw material i.e. sinews in a digester which is a double jacketed vessel at 135°C under 3 bar pressure for 45 minutes and then passed through hammer mill for crushing to a fineness of 10 mm. These materials are further pulverized in pulverizers to a fineness of 3 mm and blended with other ingredients to meet the requirements of poultry feeds. The unit is having two digesters followed by hammer mills, pulverisers and blenders for its production process. The unit has provided bag filters for the control of particulate emission from pulverisers. The unit has provided a boiler of 3 T/hr capacity with stack for steam generation for its process with briquettes as fuel.

## II. Complaints regarding odour nuisance

A Complaint was received on 08.11.2023 from Makkal Mandram, located at Mangalapadi Village, Melkadhripur Post, Kancheepuram Taluk and District against the unit regarding odour nuisance through CM. Cell Complaint Portal. Based on the complaint, the unit was inspected on 09.11.2023 and was instructed to carry out improvement measures to control odour nuisance and to comply with the conditions of consent order vide DEE, TNPCB, Sriperumbudur letter dated 16.11.2023.

The said complainant has again filed a petition during Farmers grievances meeting held in the month of November 2023 to take action against the unit for unbearable odour nuisance and the same was received by DEE, Sriperumbudur vide District Collector Letter No.3/2021 dated 11.12.2023. Hence, the unit and its surroundings were inspected again along with the complainant on 18.12.2023. Also a joint inspection along with the Revenue Divisional Officer, Kancheepuram was made on 19.12.2023. During inspection, it was noticed the unit has not taken any improvement measure for the control of odour and not complied with certain conditions of consent order. Hence, a show cause notice was issued to the unit vide DEE, TNPCB, Sriperumbudur Proc. dt. 19.12.2023.

The unit in its letter dt. 03.01.2024 has furnished its reply for the show cause notice. Meanwhile, based on the public unrest regarding heavy and unbearable odour nuisance from the said unit on 06.01.2024 @11.00 PM and as per the instruction of the District Collector, Kancheepuram District, the unit was instructed to stop the operation immediately.

Subsequently, the Board has issued direction for closure and disconnection of power supply to the unit under section 33A of Water (Prevention and Control of Pollution) Act 1974 as amended and under section 31A of Air (Prevention and Control of Pollution) Act 1981 as amended vide Proc dated 09.01.2024. Accordingly power supply to the unit was disconnected by TANGEDCO on 10.01.2024.

### **III. Orders of the Hon'ble Appellate Authority and Hon'ble National Green Tribunal (South Zone)**

Aggrieved by the Board's closure direction, the unit has filed an appeal before the Hon'ble Appellate Authority in Appeal No. 12/2024. In the appeal the unit has stated that

- 1) the adsorbent spray arrangement provided at the unit's entrance, raw materials storage area, process area, condenser area, cooling tower area, and product storage area for suppression of odour which were found to be in damaged condition have been rectified by the unit
- 2) Observation No.6 pertaining to storm water drain and observation No.10 pertaining to solar evaporation pan were also rectified.

In view of the above the Hon'ble Appellate Authority in its order dated 07.02.2024 has directed the Board to conduct an inspection within a week and to submit report on 14.02.2024 and also to restore power supply to the unit in advance.

Meanwhile, the Board vide its letter dated 08.02.2024 has requested the unit to approach Hon'ble National Green Tribunal under Section 33B of the Water (Prevention and Control of Pollution) Act 1974 as amended for remedy as closure direction was issued under both Water and Air Acts. Subsequently, the unit has preferred an Appeal No. 26 of 2024 before Hon'ble NGT (SZ) against the closure direction issued by TNPCB vide Proc dated 09.01.2024 under the Water Act.

The Hon'ble NGT(SZ), in its order dated 16.02.2024 has directed the TNPCB to carry out the inspection under the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981, and to file report before the Hon'ble Appeal Authority on the next adjourned date. In this regard, the Board vide its Proc dated 22.02.2024 has first issued temporary restoration of power supply to the unit up to 29.02.2024.

Subsequently, the Hon'ble Appellate Authority vide in its interim order dated 28.02.2024 has directed the Board to conduct inspection within two weeks and till such time electricity should not be disconnected as the power supply to the unit was restored only on 27.02.2024. Accordingly, Board vide its Proc dated 29.02.2024 has extended the temporary restoration of power supply to the unit upto 12.03.2024.

#### **IV. Formation of Inspection Committee**

Based on the above said orders of the Hon'ble Appellate Authority and the Hon'ble National Green Tribunal, the Board vide its Proc dated 23.02.2024 has constituted a committee comprising of the following members to inspect the unit and furnish a report;

- 1) JCEE(M), TNPCB, Chengalpattu,
- 2) DEE, TNPCB, Sriperumbudur
- 3) Thiru. P.S.Sampathkumar EE, Corporate Office.

#### V. Inspection of the unit by the committee

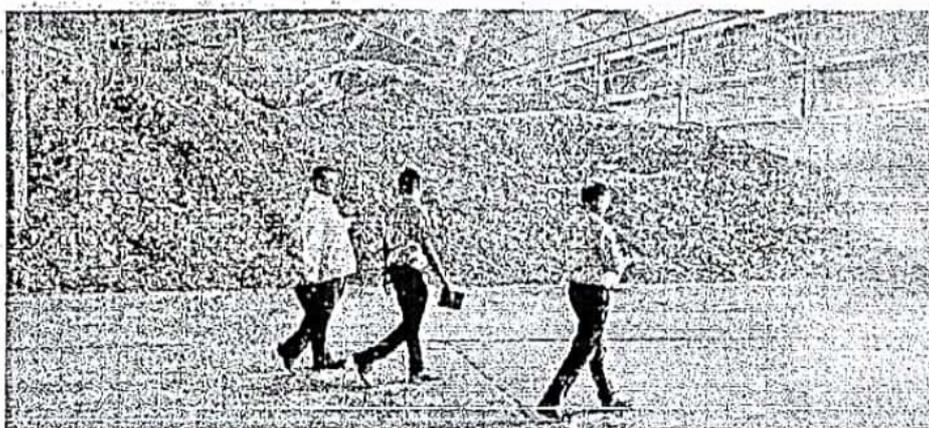
As per the above orders of the Board, the Committee has inspected the said unit on 05.03.2024 with due intimation to the unit authorities and made the following observations.

1. The unit has not yet commissioned the full fledged operation of the plant after the restoration of power supply on 27.02.2024. It carried out only the trial operation for inspection purpose.
2. Only one digester was operated during inspection. The unit operated the hammer mill and pulverizer unit briefly to observe the functioning of those processes.



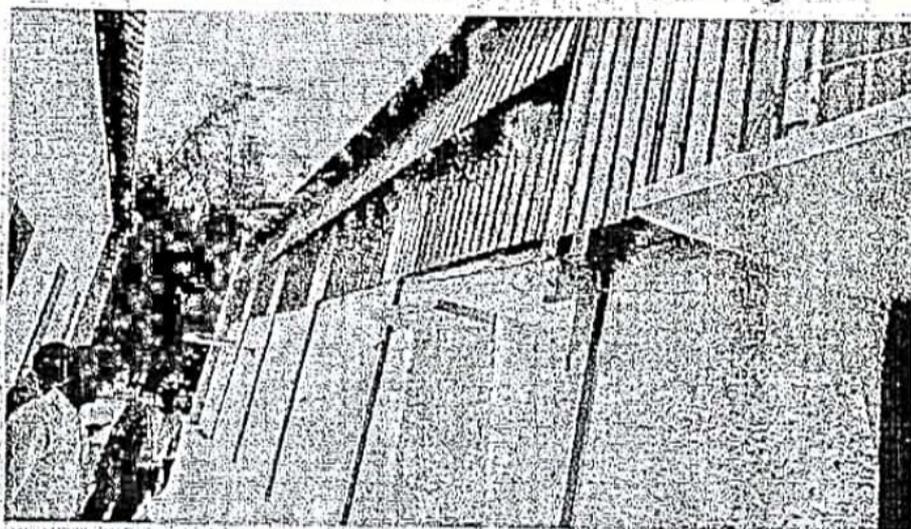
Inspection of hammer mill

3. The raw material i.e. sinews is stored as huge heap inside the process shed. About 1000 T of raw materials was found stored in the unit during inspection.

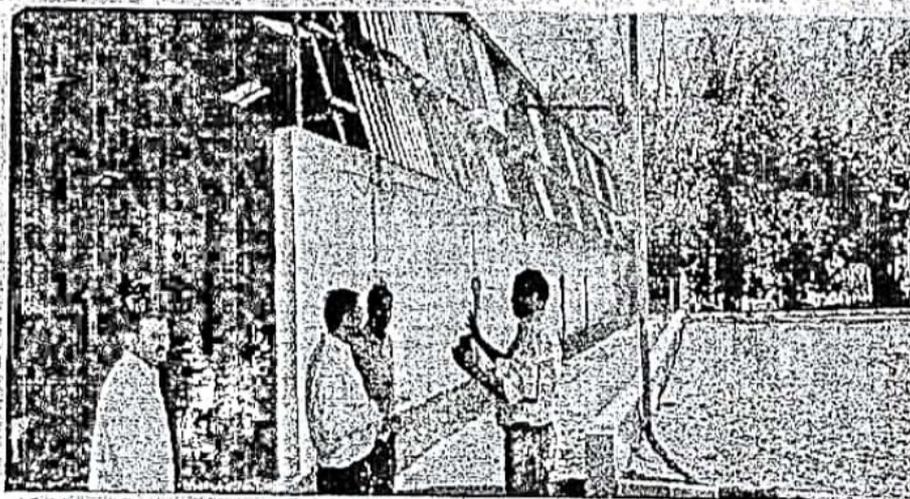


Huge Heap of Sinews stored within unit premises provided with Mist spray

4. Mild odour was observed near the sinews storage area.
5. The unit has replaced the old odour control system i.e. mist spray system with new atomizing nozzles and mist spray pipelines, covering the areas at the unit's entrance, raw materials storage area, process area, condenser area, cooling tower area, and product storage area.



Mist filtration provided at Industrial louvers of unit shed



Mist filtration provided at Industrial louvers of unit shed

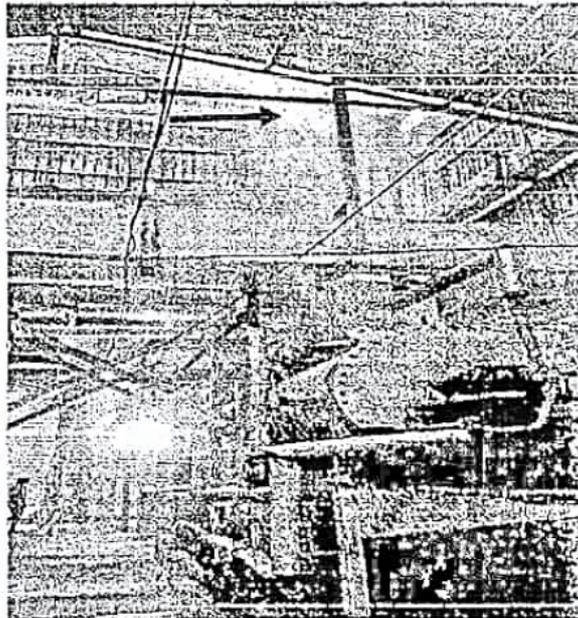
6. The unit has informed that, they mix certain essential oil in the atomized droplets to absorb the odour causing substances.

7. The unit has also informed that, it is mixing a new odour neutralizer liquid along with the raw materials in the digester to control the odour.



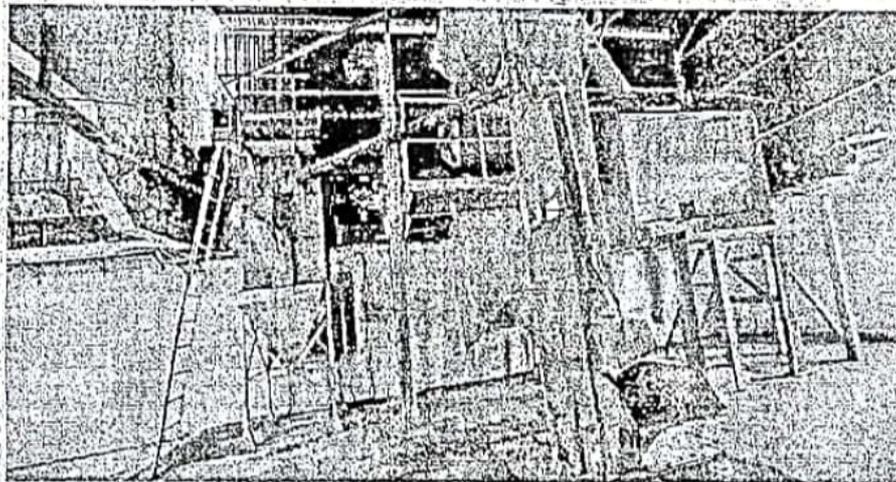
The odour neutralizer added to the sinews in the digester

8. Major quantity of steam with odour causing substances was released when the digester was opened for the discharge of digested raw materials. These odour causing substances are let in to atmosphere without any control measure. However, the veracity of the odour could be assessed only when the unit carry out its full production

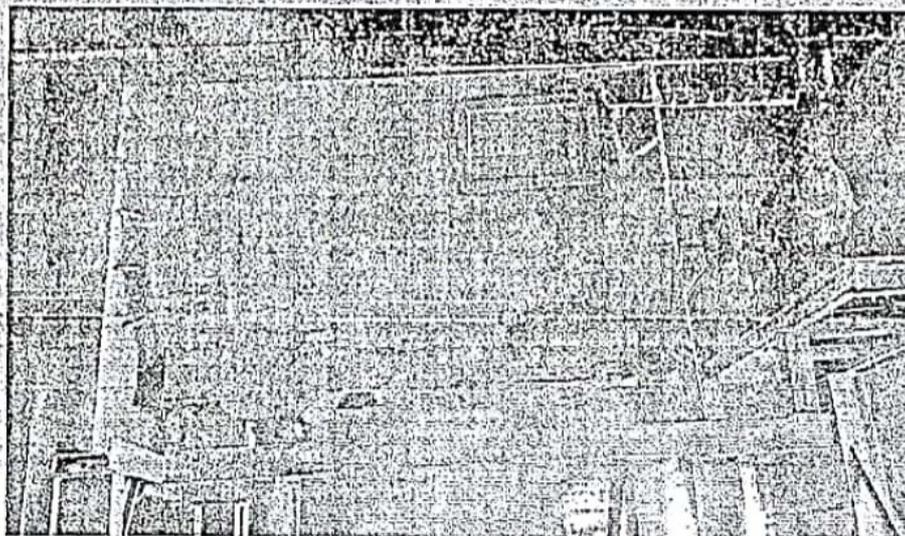


Odour containing vapour escaping from digester without any control measure

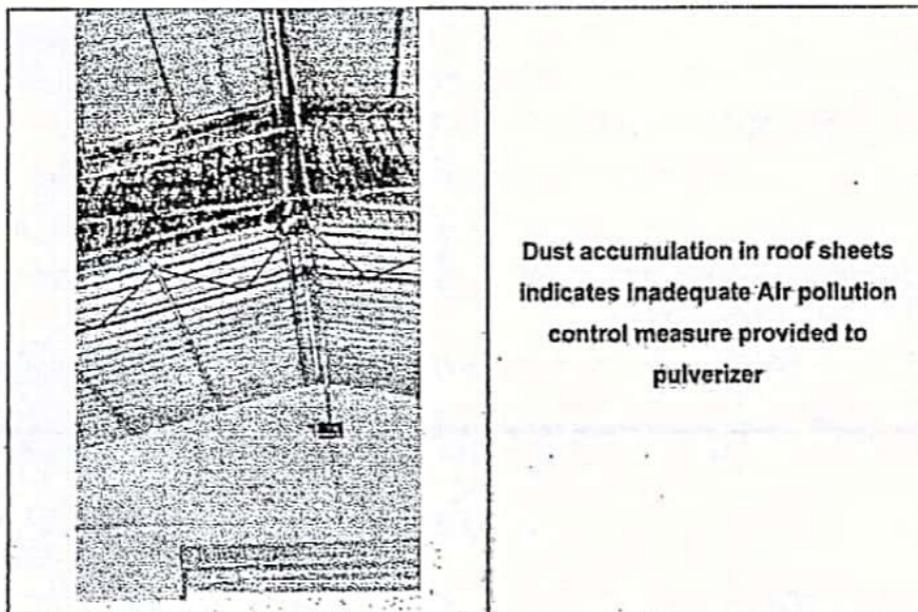
9. The brief operation of the hammer mill and the screw conveyor without having any cover generated lot of dust emission during operation.
10. The operation of the pulverizer produced lot of fine particulate emission, though it has been attached with bag filter arrangement. Hence the back filter attached to the pulverizer is not adequate and high level of dust emission was observed from the pulverizing operation.



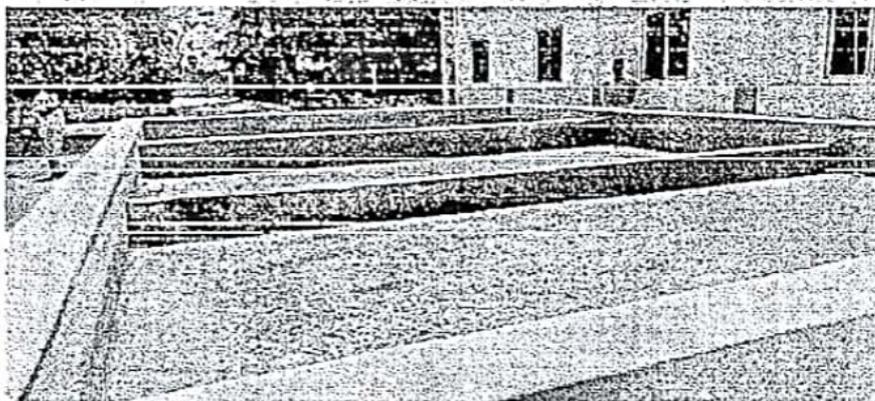
Pulverizer with bag filter arrangement



High Dust generation from pulverizer during operation

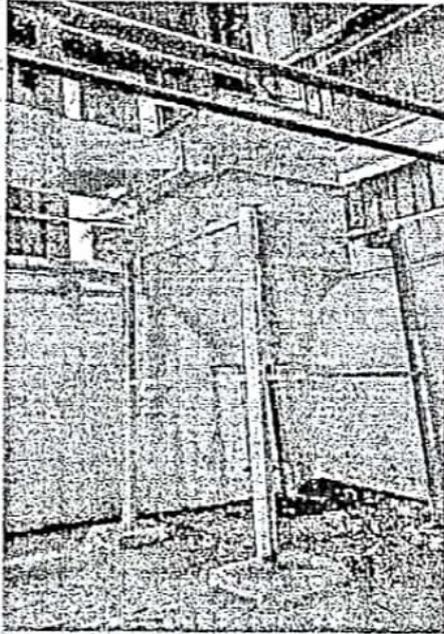


11. The unit has closed its outlet to discharge the storm water drain outside its premises.
12. The solar evaporation pan provided was not made with 100% impervious bottom and needs to be made impervious and elevated.



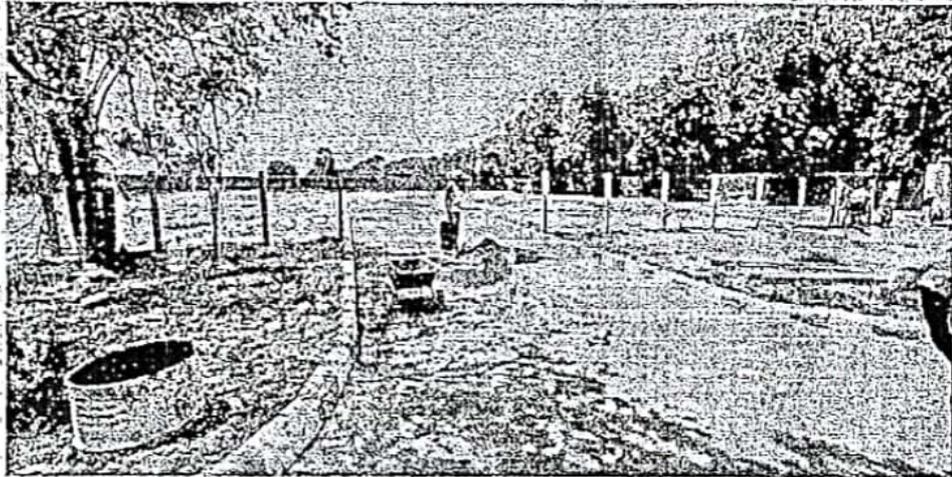
Solar evaporation pan without 100% impervious bottom

13. The unit has provided only a small gravity ash collection tank for the control of particulate emission from the briquette fired boiler.



Gravity Ash collection box attached to Boiler

14. The unit is developing greenbelt around the premises but has sufficient vacant area for further greenbelt development.



Vacant area in western direction, ( where green belt can be developed )

**VI. Status of compliance with the observations made during inspection of the unit on 07/01/2024 for issue of closure direction.**

S.No.	Observations as per the closure direction issued	Present Compliance
1.	The unit was not in operation as the unit has stopped its operation in the midnight of 06.01.2024 due to public agitation.	<ul style="list-style-type: none"> <li>➤ Based on the public unrest regarding heavy and unbearable odour nuisance from the said unit on 06.01.2024 @11.00 PM and as per the instruction of the District Collector, Kancheepuram District, the unit was instructed to stop the operation immediately.</li> </ul>
2.	Though the unit was not in operation, obnoxious odour was observed in and around its premises.	<ul style="list-style-type: none"> <li>➤ Even during the non operation of the plant, storage of sinews in huge quantity as heap inside the shed causes odour.</li> </ul> <p>During Inspection on 05.03.2024,</p> <ul style="list-style-type: none"> <li>➤ Mild odour was observed near the raw material storage area.</li> <li>➤ About 1000 T of raw materials was found stored in the unit during inspection.</li> </ul>
3.	The adsorbent spray arrangement provided at the unit's entrance, raw material storage area, process area, condenser area, cooling tower area and product storage area for suppression of odour was found to be in damaged condition.	<ul style="list-style-type: none"> <li>➤ The unit has replaced the old odour control system ie. mist spray system with new atomizing nozzles and mist spray pipelines, covering the areas at the unit's entrance, raw materials storage area, process area, condenser area, cooling tower area, and product storage area.</li> <li>➤ The unit has informed that, they mix certain essential oil in the atomized droplets to absorb the odour causing substances.</li> <li>➤ The unit has also informed that, it is mixing new odour neutralizer liquid along with the raw materials in the digester to control the odour.</li> </ul>

4.	The raw materials such as sinews, pre-processed sinews are stored within the premises and the cooking of raw materials are the main sources of causing odour.	<ul style="list-style-type: none"> <li>➤ The raw material i.e. sinews is stored as huge heap inside the process shed. About 1000 T of raw materials was found stored in the unit during inspection</li> <li>➤ Mild odour was observed near the bone sinews storage area.</li> <li>➤ Major quantity of steam with odour causing substances was released when the digester was opened for the discharge of digested raw materials. These odour causing substances are let in to atmosphere without any control measure. However, the veracity of the odour could be assessed only when the unit carry out its full production</li> </ul>
5.	During inspection, two loads of fresh raw materials which are being unloaded are found to be in wet condition and thus causing high amount of odour in and around the premises.	<ul style="list-style-type: none"> <li>➤ The unit has reported that they had sent back both the loads of wet raw material to the raw material supplier.</li> </ul>
6.	The unit has not provided proper storm water drain in its premises, thereby the surface runoff along with other waste water find its way outside the premises during downpour.	<ul style="list-style-type: none"> <li>➤ The unit has closed its outlet to discharge the storm water drain outside its premises.</li> </ul>
7.	The unit has not taken action to provide advanced treatment technologies such as bio filtration or ozonation methods to control the odour in the raw material	<ul style="list-style-type: none"> <li>➤ The unit has not yet taken any action in this regard.</li> </ul>

	storage area as well as in the process area as stipulated.	
8.	The boiler blow down from the boiler and the condensate from the digester are not properly collected and solar evaporated. The same has found its way outside the premises along with the runoff.	➤ The unit has made arrangement to collect the boiler blow down and the condensate from the digester and to send it to Solar Evaporation Pan. However, the solar evaporation pan provided was not made with 100% impervious bottom and needs to be made impervious and elevated.
9.	The unit has not maintained proper housekeeping in the process area and found to be poor.	➤ Housekeeping of the unit was found to be improved.
10.	The Solar Evaporation Pan was found to be empty and it was ascertained from the unit's authorities that, the effluent disposed in the Solar Evaporation Pan having high TDS value was further disposed on land for gardening which is against the consent.	➤ The unit has assured that, the effluent will be disposed as per the consent of the Board. However, the solar evaporation pan provided was not made with 100% impervious bottom and needs to be made impervious and elevated.
11.	The dust collector with bag filters provided for the pulverizers were not properly operated and maintained.	➤ The operation of the pulverizer produced lot of fine particulate emission, though it has been attached with bag filter arrangement. Hence the back filter attached to the pulverizer is not adequate and high level of dust emission was observed from the pulverizing operation.
12.	The unit evokes repeated public complaint regarding odour nuisance and discharge of waste water	➤ At present no complaint against the unit. The unit has replaced the old odour control system ie. mist spray system with new atomizing nozzles and mist spray pipelines,

		<p>covering the areas at the unit's entrance, raw materials storage area, process area, condenser area, cooling tower area, and product storage area. As the unit has started only trial production, the adequacy of the improvement made for the control of odour could be assessed only when the unit carry out its full production</p>
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### VII. Recommendations

In view of the above observations, the committee recommends that, the unit may be permitted to carry out its operation for three months subject to the following conditions so as to assess the adequacy of the improvement measures taken to minimize the odour problem and the status of the complaint from the Public.

1. The unit shall provide suitable suction and hood arrangements to collect the steam/emission released during the discharge of the digested raw material from both the loading and discharge points of digester and an adequate wet scrubber followed by an activated carbon adsorption tower for the control of odour generated from the digestion process within three months time.
2. The unit shall provide a suitable control mechanism to ensure the entire mist spray pipeline network functions all the time during production.
3. The unit shall provide CCTV cameras to monitor the operation of the mist spray pipelines in all the places including raw material storage area and of the APC measures provided to pulverizers and connect the same with CAC of TNPCB within three months time.
4. The unit shall improve the Air Pollution Control measure provided to the pulverisers by plugging all the leaks in the pneumatic conveyers, transfer pipelines and the pulveriser and by providing a bag filter of

*Scrubbers  
8/2/2014  
24/4/2014*

*air filter  
done*

*done  
photo taken  
2/10/2014*

adequate capacity within three months so as to completely arrest the fine dust emission from the pulverizing operation.

5. The unit shall provide a detailed proposal along with time line within three months for the installation of bio-filter with suitable blower arrangement to push the air containing odour causing substances from western side to eastern side and pass them through bio- filters for effective odour removal and to avoid odour nuisance to nearby village of Aryaperumbakkam.
6. The unit shall provide proper cover for the hammer mill and the screw conveyers provided in the hammer mill within three months to prevent dust emission from the crushing operation
7. The unit shall operate the plant only during day time ie from 6 AM to 6 PM to avoid odour and air pollution in the nearby village during night time
8. The unit shall ensure that raw material ie. sinews received for processing shall not have moisture content more than the minimum possible value of 8% as reported to minimize the odour from the raw material.
9. The unit shall store the raw material as minimum as possible to minimize the odour nuisance. The unit shall also ensure that the mist spray arrangements placed around the raw material storage area is in operation even when the plant is not in operation.
10. The unit shall develop thick green belt at all the open spaces available at back yard excluding electrical over head line area.

*SC Pathak*  
Er. P.S.Sampath kumar,  
EE/TNPCB/Corporate  
Office, Chennai-32

*K. Prakash*  
Er. K.Prakash,  
DEE/TNPCB,  
Sriperumpudur

*R. Ethirajan*  
Dr. R. Ethirajan,  
JCEE(M),  
Chengalpattu Region





# PRAKASH FOODS & FEED MILLS PRIVATE LTD.

Corporate Office : Prakash Towers, 3rd Floor, No. 1, Mettukuppam Main Road, Maduravoyal, Chennai - 600095.  
Phone : 044-2378 1501 / 2378 1502 / 2378 1503 Email : contact@prakashfeeds.com www.prakashfeeds.com

		working from 1 March 2024. <b>Complied.</b>
3.	The unit shall provide CCTV cameras to monitor the operation of mist spray pipelines in all the places including raw material storage area and APC measures provided to and connect the same with CAC of TNPCB with three months	CCTV provided. Due to remote location Data for uploading of video images remains a challenge. However we are working on the same. <b>Complied.</b>
4.	The unit shall improve the APC measures provided to the pulverizes by plugging all leaks in the pneumatic conveyers, transfer pipelines and the pulverizes and by providing a bag filter of adequate capacity with three months so as to completely arrest the fine dust emissions from the pulverizing operation.	Order placed on M/s AQC Systems, Chennai on 02/05/2024 for upgradation of bag filters in grinding and pulverizing area to reduce and contain dust emissions. On 28/05/2024 the dust control systems were commissioned and completed on 28 <sup>th</sup> May 2024. <b>Complied.</b>
5.	The unit shall provide a detailed proposal along within timeline within three months for the installation of bio- filters with suitable blower arrangements to push the air containing odour causing substances from the western side to the eastern side and pass them through bio- filters for effective odour removal and to avoid odour nuisance to nearby village of Aryaperumbakkam.	Hoods and blowers for both sterilizers installed and connected to Biofilter/Scrubber. Photos attached. Trails in progress <b>Complied</b>
6.	The unit shall provide proper cover for the hammer mill and the screw conveyers provided in the hammer mill within three months to prevent dust emission from the crushing operation	We have ordered from M/s UNEO Tech on 26/03/24 to provide suitable cover for the screw conveyers' systems to reduce fugitive dust emission in Hammer Mill area. This was commissioned and completed on 15/04/2024 <b>Complied.</b>
7.	The unit shall operate the plant during day time from 6am to 6pm to avoid odour and air pollution in the nearby village during night time.	As suggested we are following the timings now. <b>Complied.</b>
8.	The unit shall ensure the raw material ie, sinews received for processing shall not have moisture content more then the minimum possible value of 8% as reported	Yes, when wet sinews raw material arrives, we reject the LOAD and minimum stock level is being maintained.



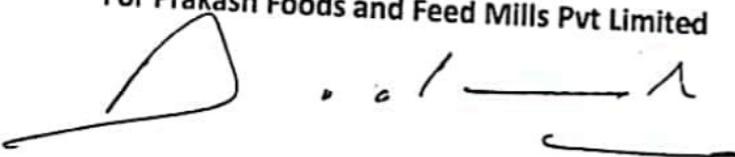
# PRAKASH FOODS & FEED MILLS PRIVATE LTD.

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Phone : 044-2378 1501 / 2378 1502 / 2378 1503 Email : contact@prakashfeeds.com www.prakashfeeds.com

	to minimize the odour from the raw material	Complied.
9.	The unit shall store the raw material as minimum as possible to minimize the odour nuisance. The unit shall also ensure that the mist spray arrangements placed around the raw material storage area is in operation even when the plant is not in operation	Misting spray device is in operation on all days in Sinews Storage Area.  Complied.
10.	The unit shall develop thick green belt at all the open spaces available at backyard excluding electrical overhead line area.	We have green belt developed all around the compound wall of our factory and we planted 300 more plants as advised by TNPCCB.  Complied.

As we have complied with the recommendations made by TNPCCB. Request for Permanent Revocation of Closure

Thanking you,  
For Prakash Foods and Feed Mills Pvt Limited

  
Dr. D.V.R. Prakash Rao  
Chairman & Managing Director

✓ Copy to : Joint Chief Environmental Engineer, Chengalpattu District,  
Copy to : The District Environmental Engineer, Sriperumbudur

**BEFORE THE APPELLATE AUTHORITY, TAMILNADU POLLUTION  
CONTROL BOARD, CHENNAI**

**Appeal No.12 of 2024**

M/s. Prakash Foods & Feeds Mills Private Ltd.,  
Represented by its Managing Director  
Dr.D.V.R.Prakash Rao,  
S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3 8630/1B  
Kancheepuram Taluk,  
Kancheepuram District

**...Appellant**

Versus

1. The Tamil Nadu Pollution Control Board  
Rep. by its Chairman  
No.76 Anna Salai,  
Guindy,  
Chennai 600 0032
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kanchipuram District 602 105

**...Respondents**

**INSPECTION REPORT OF THE UNIT OF M/s. PRAKASH FEED  
MILLS PRIVATE LIMITED BY THE TEAM OF TNPCB ENGINEERS  
FORMED VIDE PROCEEDINGS DATED: 23.02.2024**



**TAMILNADU POLLUTION CONTROL BOARD**

**INSPECTION REPORT OF THE UNIT OF M/s. PRAKASH FEED MILLS PRIVATE LIMITED LOCATED AT S.F. NO 30/2 32/1 1/1 1/3 30/1A 32/2.32/3/30/18 KEELAMBI VILLAGE, KANCHEEPURAM TALUK & DISTRICT BY THE TEAM OF TNPCB ENGINEERS FORMED VIDE PROCEEDINGS DATED: 23.02.2024.**

**Submitted by**

**Dr. R.Ethirajan, JCEE(M), Chengalpattu Region**

**Er. K.Prakash, DEE/TNPCB, Sriperumbudur**

**Er. P.S.Sampathkumar, EE/TNPCB/O/o.JCEE(M) Chengalpattu.**

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## TAMILNADU POLLUTION CONTROL BOARD

**INSPECTION REPORT OF THE UNIT OF M/S PRAKASH FEED MILLS PRIVATE LIMITED LOCATED AT S.F. NO 30/2 32/1 1/1 1/3 30/1A 32/2.32/3/30/18 KEELAMBI VILLAGE, KANCHEEPURAM TALUK & DISTRICT BY THE TEAM OF TNPCB ENGINEERS FORMED VIDE PROCEEDINGS DATED: 23.02.2024:**

### **I.Preamble**

The unit of M/s Prakash Feed Mills Private Limited located at S.F. No 30/2 32/1 1/1 1/3 30/1A 32/2.32/3/30/18 Keelambi Village, Kancheepuram Taluk & District was issued with direction for closure and disconnection of power supply under section 33A of Water (Prevention and Control of Pollution) Act 1974 as amended and under section 31A of Air (Prevention and Control of Pollution) Act 1981 as amended vide Proc dated 09.01.2024 due to public complaint regarding heavy and unbearable odour nuisance. Accordingly, power supply to the unit was disconnected by TANGEDCO on 10.01.2024.

Aggrieved by the Board's closure direction, the unit had filed an appeal before The Hon'ble Appellate Authority in Appeal No. 12/2024. Hon'ble Appellate Authority in its order dated 07.02.2024 had directed the Board to conduct an inspection within a week and to submit report on 14.02.2024 and also to restore power supply to the unit in advance

Meanwhile, the Board vide its letter dated 08.02 2024 has requested the unit to approach Hon'ble National Green Tribunal under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 as amended for remedy as closure direction was issued under both Water and Air Acts and hence the unit has preferred an appeal before Hon'ble NGT(SZ) in Appeal No 26 of 2024 against the closure direction issued by TNPCB vide Proc dated 09.01 2024 under the Water Act.

The Hon'ble NGT(SZ) in its order dated 16.02 2024 has directed the TNPCB to carry out the inspection under the Water (Prevention and Control of Pollution) Act 1974



## TAMILNADU POLLUTION CONTROL BOARD

and Air (Prevention and Control of Pollution) Act 1981, and to file report before the Hon'ble Appellate Authority on the next adjourned date. In this regard, the Board vide its Proc dated 22.02.2024 issued temporary restoration of power supply to the unit up to 29.02.2024

Subsequently, the Hon'ble Appellate Authority vide in its interim order dated 28.02.2024 has directed the Board to conduct inspection within two weeks. Based on the above said orders of the Hon'ble Appellate Authority and Hon'ble NGT(SZ), the Board vide proceedings dated: 23.02.2024 constituted a Joint Committee to inspect the unit and furnish a report.

The Joint Committee inspected the unit on 05.03.2024 and submitted its recommendations to the Board and in turn to the Hon'ble NGT (SZ) and Hon'ble Appellate Authority.

1. Based on the Hon'ble Appellate Authority order dated: 20.03.2024 & Hon'ble NGT (SZ) order dated 05.04.2024, the suspension of closure direction was issued to the unit vide Proc. No.TNPCB/T1/F.000579/SPR/Suspension of Closure /Water /2024 dated:18.04.2024 up to 17.07.2024, subject to the condition that the unit shall comply with the recommendations of the Joint Committee within a period three months.
  2. Hon'ble Appellate Authority has granted extension of power supply for 45 days from 17.07.2024 vide Its order dated: 05.06.2024. Further Hon'ble Appellate Authority has permitted the unit to operate for further 3 weeks till inspection report is filed vide its order dated 28.08.2024.
  3. Now, Board vide Memo: T1/TNPCB/F.000579/OL/SPR/2024 dated: 29.08.2024 has requested the committee to inspect the unit again and submit the present status of compliance with the recommendations of the Committee.
-



## TAMILNADU POLLUTION CONTROL BOARD

### II. Inspection and compliance status

Hence the unit was inspected on 05.09.2024 by the Joint Committee and based on the observations made during the inspection the status of compliance with recommendations by the committee is submitted as follows:

S.No	Recommendations	Action taken
1	The unit shall provide suitable suction and hood arrangements to collect the steam/emission released during the discharge of the digested raw material from both the loading and discharge points of the digester and wet scrubber followed by an activated carbon adsorption tower for control of odour generated from the digestion process within three months time	The unit has provided suction and hood arrangements at inlet and outlet of both digesters followed by Wet scrubber with stack of height 30 feet to control odour generated from the digestion process. (Photo attached). The unit is yet to provide Activated carbon adsorption tower. The unit has informed that the Adsorption tower is not required to control the odour from the digester.
2	The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.	The unit has provided the mist spray system all around the process building near the roof and in the raw material storage within the production shed. During inspection the mist spray system provided was in operation. However, the unit is yet to provide control mechanism to ensure the entire misting spray pipelines network functions all the time during production.
3	The unit shall provide CCTV cameras to monitor the operation of mist	The unit has provided CCTV only in the production area and has not



### TAMILNADU POLLUTION CONTROL BOARD

	<p>spray pipelines in all the places including raw material storage area and APC measures provided to and connect the same with CAC of TNPCB with three months</p>	<p>provided CCTV cameras to monitor the operation of mist spray pipelines &amp; APC measures. The CCTV cameras provided were also not connected with Care Air Centre (CAC) of TNPCB. The unit has informed that the same is pending due to issues viz identifying the vendor &amp; difficulty in Data uploading. However, the unit has reported that the same will be completed within 1 month time.</p>
4	<p>The unit shall improve the APC measures provided to the pulverizes by plugging all leaks in the pneumatic conveyers, transfer pipelines and the pulverizes and by providing a bag filter of adequate capacity with three months so as to completely arrest the fine dust emissions from the pulverizing operation.</p>	<p>The unit has plugged the leaks in the pneumatic conveyers, transfer pipelines and pulverizes and revamped the bag filters to arrest the fine dust emissions from the pulverizing operation. During inspection no dust emission was observed from the operation of the pulverizer.</p>
5	<p>The unit shall provide a detailed proposal along within timeline within three months for the installation of bio-filters with suitable blower arrangements to push the air containing odour causing substances from the western side to the eastern side and pass them through bio-filters for effective odour removal and to avoid odour nuisance to nearby village of Aryaperumbakkam.</p>	<p>The unit has not furnished proposal along with timeline for the installation of bio- filters.</p>



### TAMILNADU POLLUTION CONTROL BOARD

6	<p>The unit shall provide proper cover for the hammer mill and the screw conveyers provided in the hammer mill within three months to prevent dust emission from the crushing operation</p>	<p>The unit has provided cover for the hammer mill and cover for the screw conveyers in the hammer mill to prevent dust emission from the crushing operation. During inspection no dust emission was observed from the operation of the hammer mill.</p>
7	<p>The unit shall operate the plant during day time from 6am to 6pm to avoid odour and air pollution in the nearby village during night time.</p>	<p>The unit has informed that they operate the plant only during day time from 6 AM to 6 PM.</p>
8	<p>The unit shall ensure the raw material ie, sinews received for processing shall not have moisture content more than the minimum possible value of 8% as reported to minimize the odour from the raw material</p>	<p>The unit has informed that 8% moisture content is maintained in products and that they receive raw materials with moisture content in the range of 15- 20%.</p>
9	<p>The unit shall store the raw material as minimum as possible to minimize the odour nuisance. The unit shall also ensure that the mist spray arrangements placed around the raw material storage area is in operation even when the plant is not in operation</p>	<p>The unit has informed that at any point of time they keep raw material stock required for 10 days of uninterrupted operation.</p> <p>In spite of the operation of the Misting spray device in sinews storage area mild odour was observed during inspection.</p>
10	<p>The unit shall develop thick green belt at all the open spaces available at backyard excluding electrical overhead line area.</p>	<p>The unit has developed green belt all around the compound wall of the unit and has planted fresh saplings of 300 Nos in the last 3 months.</p>



## TAMILNADU POLLUTION CONTROL BOARD

### III. Recommendations:

In view of the above observations, the committee recommends that, the unit may be permitted to carry out operations for six months so as to comply with the following conditions.

1. The unit shall provide activated carbon adsorption tower at the outlet of wet scrubber for the control of odour from the digestion process.
2. The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.
3. The unit shall provide CCTV cameras to monitor the operation of entire mist spray pipelines and APC measures and connect the same with CAC of TNPCB.
4. The unit shall provide a detailed proposal along with timeline within three months for the installation of bio- filters with suitable blower arrangements for effective odour removal and to avoid odour nuisance to nearby villages.
5. The unit shall ensure the raw material ie, sinews received for processing shall not have moisture content more than 13% as reported in its reply dated: 03.01.2024 for the show cause notice issued.
6. The unit shall not store raw material more than 10 days requirement at any point of time.
7. The unit shall carryout AAQ / Emission survey covering odorous substances through TNPCB laboratory.
8. The unit shall not park trucks loaded with raw materials outside the unit premises at any point of time.

This is submitted for kind information please.

*S. Pathak PS*  
18/9/24  
Environmental Engineer,  
TNPCB,  
O/o. JCEE (M),  
Chengalpattu

*[Signature]*  
District Environmental Engineer,  
TNPCB, Sriperumbudur

*[Signature]*  
18/9/24  
Joint Chief Environmental Engineer  
(Monitoring)  
TNPCB  
Chengalpattu Zone

**BEFORE THE HON'BLE APPELLATE  
AUTHORITY, TAMIL NADU  
POLLUTION CONTROL BOARD.**

**Appeal No.12 of 2024**

**M/s. Prakash Foods & Feeds Mills Private Ltd.,  
Represented by its Managing Director  
Dr.D.V.R.Prakash Rao,  
S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3  
8630/1B  
Kancheepuram Taluk,  
Kancheepuram District ... Appellant**

**Versus**

- 1. The Tamil Nadu Pollution Control  
Board  
Rep. by its Chairman  
No.76 Anna Salai, Guindy,  
Chennai 600 0032**
- 2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kanchipuram District 602 105**

**...Respondents**

**REPORT FILED ON BEHALF OF THE  
RESPONDENTS- TAMIL NADU  
POLLUTION CONTROL BOARD**

**Advocate for Respondents: - TNPCB  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

**Date:25.09.2024.**

*de*

**BEFORE THE HON'BLE APPELLATE AUTHORITY, CHENNAI  
TAMIL NADU POLLUTION CONTROL BOARD**

**APPEAL No. 12 of 2024**

**IN THE MATTER OF:**

**M/s. Prakash Foods & Feeds Mills Pvt. Ltd.**

Rep. by its Managing Director,

Dr. D.V.R. Prakash Rao,

S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, & 30/1B

Kancheepuram Taluk,

Kancheepuram District

**... Appellant**

Vs.

**1. The Tamil Nadu Pollution Control Board**

Rep. by its Chairman

No. 76, Anna Salai,

Guindy, Chennai - 600 0032 and another

**... Respondents**

**ADDITIONAL TYPED SET OF DOCUMENTS FILED BY THE  
APPELLANT**

<b>S. No.</b>	<b>Date</b>	<b>Description of Document</b>	<b>Page No.</b>
1.	08.11.2024	Compliance report submitted to the Respondent Board	1-26

**Certified that the above document is true copy to the respective original.**

**Dated at Chennai on this the 19th day of November, 2024.**

**Counsel for Appellant**



# PRAKASH FOODS & FEED MILLS PRIVATE LTD.

Corporate Office : Prakash Towers, 3rd Floor, No. 1, Mettukuppam Main Road, Maduravoyal, Chennai - 600095.  
Phone : 044-2378 1501 / 2378 1502 / 2378 1503 Email : contact@prakashfeeds.com www.prakashfeeds.com

To  
The Member Secretary  
Tamil Nadu Pollution Control Board  
No:76, Mount Salai, Guindy  
Chennai – 600032

Chennai  
08.11.2024

**Subject : Status of Compliance Report of Prakash Foods and Feed Mills Pvt Ltd**

Dear Sir,

We are here by submitting our compliance report

Please find below the steps taken by us to comply with the recommendation made by TNPCB. Copy of the Work order, Proposal and Payment Voucher attached for your perusal

Sl.No	Recommendations	Action taken
1	The unit shall provide Activated carbon absorption tower at the outlet of the wet scrubber for the control of odour from the digestion process	Ordered Activated Carbon Absorption Tower from Ensys India. Advance of Rs. 20,00,000 paid on 08/11/2024 by Cheque Number 043129 Total Order Value of Rs. 50,00,000 + GST <b>Being Complied</b>
2	The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.	Work order for alarm system given to Ensys India <b>Being Complied</b>
3	The unit shall provide CCTV cameras to monitor the operation of mist spray pipelines in all the places including raw material storage area and APC measures provided to and connect the same with CAC of TNPCB with three months	CCTV provided. But due to Remote location Data for upload of high date video images remains a challenge. We are working on the same. <b>Complied</b>
4	The Unit shall Provide a detailed proposal along with timeline within three months for the installation of Bio-Filters with suitable blower arrangements for effective odour removal and to avoid odour nuisance to nearby village.	Ordered Activated Carbon Absorption Tower/ Bio-Filter from Ensys India. Advance of Rs. 20,00,000 paid on 08/11/2024 by Cheque Number 043129 Total Order Value of Rs. 50,00,000 + GST <b>Being Complied</b>
5	The unit shall ensure raw material ie, sinews received for processing shall not have moisture content more than 13% as reported in its reply dates 03:01:2024 for the show cause notice issued.	Yes, when wet sinews raw material arrives we will reject the load <b>Complied</b>



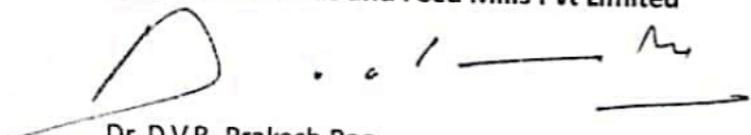
# PRAKASH FOODS & FEED MILLS PRIVATE LTD.

Corporate Office : Prakash Towers, 3rd Floor, No 1, Mettukuppam Main Road, Maduravoyal, Chennai - 600095.  
Phone : 044-2378 1501 / 2378 1502 / 2378 1503 Email : contact@prakashfeeds.com www.prakashfeeds.com

6	The unit shall not store raw material more than 10 days requirement at any point of time.	Since our material can be procured only for 8 months in a year due to 4 months of monsoon and vendors in long distances. This would not be possible as it hinders our operation. Our approval from TNPCB is for processing 2000 tons per month. Hence we may be permitted to store one month inventory to manage the rainy season.
7	The Unit shall carryout AAQ/ Emission Survey covering odorous substances through TNPCB Laboratory	We will be doing once the new machinery is commissioned <b>Being Complied</b>
8	The unit shall not park trucks loaded with raw materials outside the unit premises at any point of time.	Yes, the trucks are sent inside the unit the moment they arrive there. <b>Complied</b>

Thanking you,

For Prakash Foods and Feed Mills Pvt Limited

  
Dr. D.V.R. Prakash Rao  
Chairman & Managing Director

Encl :

1. Our Purchase order to M/s Ensys India along with the proof of payment of advance
1. Quotation from M/s Ensys India

Copy submitted to

1. The DEE / TNPCB, Oragadam, Sriperumpudur



# PRAKASH FOODS & FEED MILLS PRIVATE LTD.

Corporate Office : Prakash Towers, 3rd Floor, No. 1, Mettukuppam Main Road, Maduravoyal, Chennai - 600095.  
Phone : 044-2378 1501 / 2378 1502 / 2378 1503 Email : contact@prakashfeeds.com www.prakashfeeds.com

To,

M/s Ensys India

Chennai

8<sup>th</sup> November 2024

Dear Sir,

We are pleased to give you the work order for proposal with reference number EST/SCB/P-5182/2024 to satisfy the below condition laid by the Appellate court at our Kancheepuram Factory.

1. Providing Activated Carbon Absorption Tower at the outlet of Wet Scrubber for the control of odour from Digestion Process.
2. Alarm system to ensure the entire misting spray works during production process
3. Bio Filters with Suitable Blowers arrangement for effective odour removal.

As we are working with Court orders we request you to strictly Adhere to Delivery and Commissioning dates as below

1. Delivery of Machinery to our Kancheepuram Factory - 15<sup>th</sup> of December
2. Installation and Commissioning of the above machinery - 20<sup>th</sup> December

We are issuing a cheque dated 08.11.2024 for amount of Rs. 20,00,000 ( Twenty Lakhs ) as advance. Request you to ensure we have no further issues with Odour including the old and new machinery supplied by you.

Thanking you

For Prakash Foods and Feed Mills Pvt Ltd

Dr. D.V.R. Prakash Rao

Chairman and Managing Director

Accepted & received

M/A

40

**PRAKASH FOODS & FEED MILLS PRIVATE LIMITED**

Prakash Towers, No.1, Mettukuppam Main Road,  
3rd Floor, Maduravoyal, Chennai - 600095.

Payment - BANK

Number

Date

1462

8-11-2024

Paid to **ENSYS TECHNOLOGIES I PVT LTD-CHQ**

Cheque No: 043129 Date: 8-11-2024

Towards payment of **CHQ NO.043129 DT.08.11.2024 ENSYS TECHNOLOGIES I PVT LTD TOWARDS  
ODOUR ABATEMENT SYSTEMS CHGS FOR THE SUPPLY INSTALLATION,  
TESTING & COMMISSIONING OF ODOUR ABATEMENT SYSTEMS PROPOSAL NO.  
EST/SCB/P-5162/2024**

Debit

Amount

Ensys Technologies India Pvt Ltd

20,00,000.00

Total.....

20,00,000.00

Amount in Words : INR Twenty Lakh Only.

Received Payment:

Prepared by ACCOUNTANT MANAGER M.D. CHAIRMAN

Recipient

Contact

From: Kannan-Sr Consultant - PMC [kannan@ensysindia.com]  
 Sent: 05 November 2024 03:50 PM  
 To: Contact@prakashfeeds.com; shriramd74@gmail.com  
 Cc: Alenkar. K. Nathan; A K ASWIN  
 Subject: Re: PRAKASH FEEDS - ODOR ABATEMENT SYSTEM - PAYMENT  
 Attachments: ENSYS - PFM - ODOR - PROPOSAL - 05.11.2024.pdf

Dear sir,

Further to our meeting at your office, we wish to enclose our techno commercial proposal for augmentation of Odour abatement system for cooling zone and raw material zone.

Kindly issue your Purchase order for execution of our proposal and we thank you for your opportunity to work with your esteemed organisation.

Best Regards

*Celebrating*  
**28**  
 Years

**Kannan Selvaraj**  
 Sr. Consultant - Strategy & Planning  
 +91 98409 24849

**ensys**  
 www.ensysindia.com

Food Technologies Pvt. Ltd. | Feed Nutrition Pvt. Ltd. | Healthys | Environmental Solutions Pvt. Ltd.

2024

# TECHNO - COMMERCIAL PROPOSAL - AUGMENTATION & NEW SCHEME FOR PROCESSING AND RAW MATERIAL STORAGE AREA TOWARDS ODOR ABATEMENT

20 Million  
Tons of Raw Material  
Processed Annually

50 Million  
Liters of Water every day

20  
Year

**ensys**  
www.ensysindia.com

20 Million  
Liters of Water every day

28 years  
of Environmental Services

## EnSys India

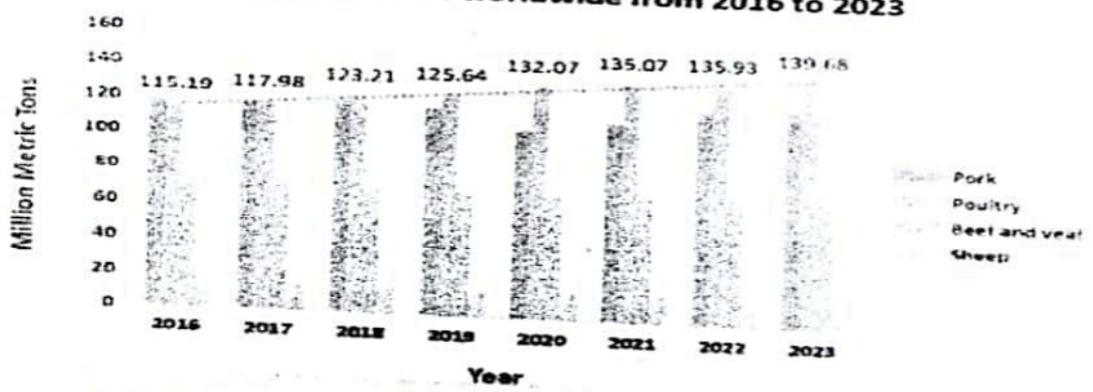


**INTRODUCTION:**

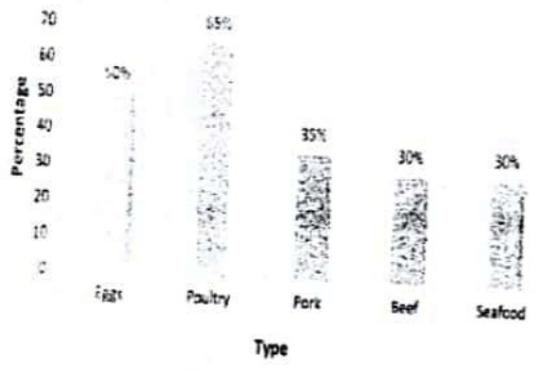
Prakash Foods & Feed Mills Pvt Ltd, founded in 1984 is an industry involved in production of feed supplement for poultry activities.

Poultry feed manufacturing adopting to high standards is the order of the day considering the quality of feed stock for domestic consumption, specifically with high nutrient contents is globally emphasized.

**Production of meat worldwide from 2016 to 2023**



**Percentage growth in demand for animal protein worldwide between 2015 and 2035**

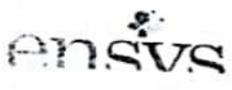


Meat and bone meal for chickens is a great source of protein and minerals, and has other great nutritional benefits. While plant-based protein sources can be a good option, MBM contains a lot more calcium for growing thick egg shells and is often a much more energy dense and, therefore, more efficient chicken feed.

While giving the essential ingredient in the feed to the poultry farms, it is imperative to note that such feeds have to be prepared out of either poultry or meat products to achieve the desired quality in the end product. Obviously such processing would involve meat and meat bone usage which would carry along with it's the inherent odour which at times would be of concern to the work zone and surrounding environment.

The plant has adopted a reasonably automated technology in the production process to minimize the extent of exposure of the raw material storage as well as during the production process.

The company has setup a highly sophisticated "Protein Recovery Plant" with advanced automation in the manufacturing of High Quality Multinutrient – Poultry Feed Supplement – BIO-A-PRO.



### ODOR CONTROL – INTRODUCTION AND METHODOLOGIES

Odour control is an essential part of operations for industries trying to keep up with increasing government emission regulations and to improve conditions for workers and neighbours.

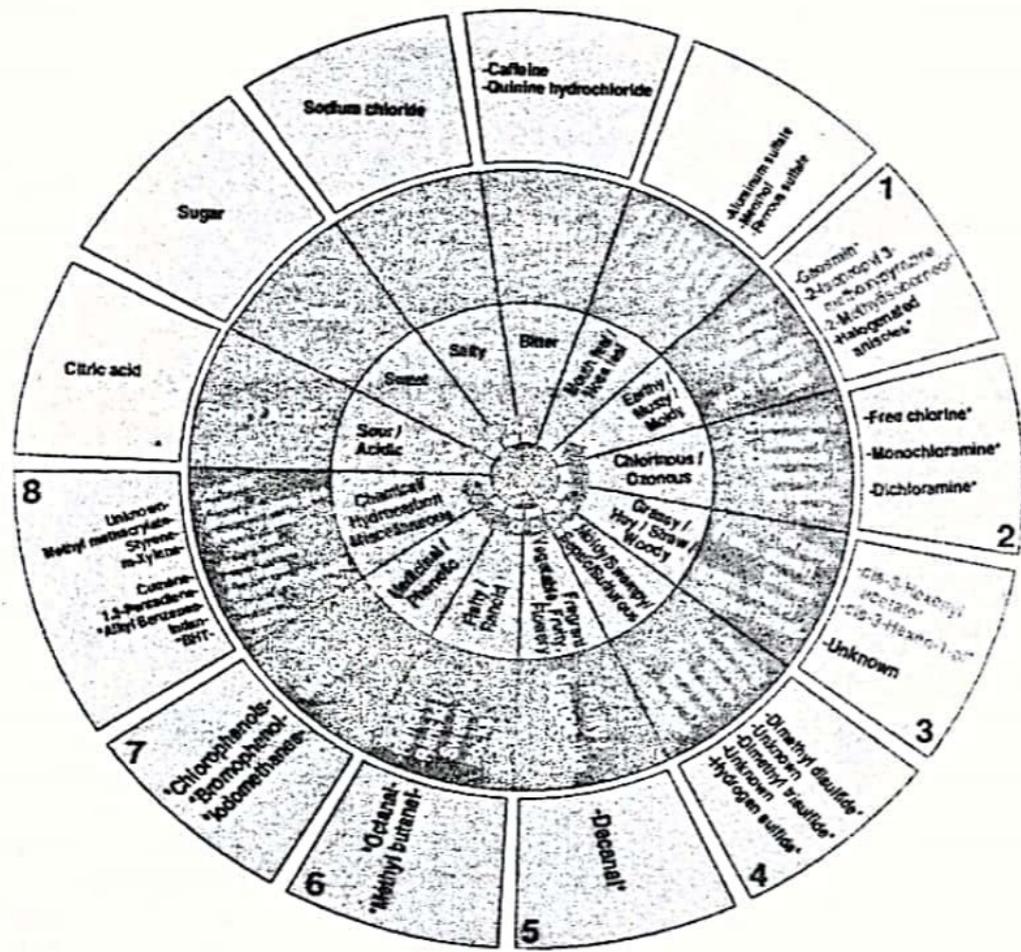
As odour control solutions are offered up, many fall short in one or two areas. Either they act as mere air deodorizers and don't address the elimination of potentially toxic gases, or as they eliminate odours, they introduce hazardous compounds into the area they "clean".

Hence it is imperative careful selection of a particular scheme to eliminate the odor has to address only the core issue leaving no other waste constituent to be handled with.

#### CAN ODOR BE MEASURED?

Odor is one of the most difficult things to measure. As most samples of odorous air contain a cocktail of smelly substances with each different odour thresholds it is nearly impossible to have an on-line analyzer or measuring system which can quantify and differentiate between these components. The standard method for measuring odors is the olfactory method. In a nutshell, samples of air are taken from the odorous source and are "measured" by a panel of people

#### TYPICAL ODOR SOURCES AND ITS CHEMICAL NATURE ODOR PREVIEW



**ENSYS TECHNOLOGIES [I] PVT. LTD.,**  
41, 7<sup>TH</sup> AVENUE, ASHOK NAGAR, CHENNAI: 600 083  
TEL: 044 23715193 / 23715435  
E-MAIL: ensys@ensysindia.com



Odor is a cocktail of possibly hundreds of different organic components.

Weight concentration is mostly very low, but the odour-concentration (=number of required dilution's in order to just being able to detect it) can be very high.

Odour-components with the lowest concentrations (sub-ppb-range) cannot be detected by GC or GCMS but the human nose could very well notice them. So by this way it is impossible to make calculations or predictions on odour-emission.

Each odour-component can mask or amplify another component within the cocktail. Odour is dynamic, since the components and their concentrations will vary in time due to differences in process- conditions, raw materials, weather-conditions,etc. It is impossible to calculate odour reduction efficiencies without olfactometric measurements, because of the above-mentioned reasons.

**ODOR MEASUREMENTS AND CONTROL MEASURES**

As described earlier the odor is a relative component and most of the odors have a specific threshold limits for measurement as well. In fact below a specified threshold limit, the odor irrespective of any constituent cannot be measured or quantified. The threshold limits of various odors inherently with its related chemical composition is furnished below for reference.

CONSTITUENT	CHARACTERISTIC ODOUR	ODOUR THRESHOLD (PPM)	RECOGNITION THRESHOLD
ACETALDEHYDE	PUNGENT, FRUITY	0.004	0.21
AMMONIA	SHARP, PUNGENT	0.037	46.8
AMYL MERCAPTAN	UNPLEASANT, PUTRID	0.0003	---
BENZYL MERCAPTAN	UNPLEASANT, STRONG	0.00019	---
CHLORINE	PUNGENT, SUFFOCATING	0.01	0.314
CROTYL MERCAPTAN	SKUNK-LIKE	0.000029	---
DIMETHYL SULFIDE	DECAYED VEGETABLES	0.001	0.001
DIPHENYL SULFIDE	UNPLEASANT	0.000048	0.0021
ETHYL MERCAPTAN	DECAYED CABBAGE	0.00019	0.001
HYDROGEN SULFIDE	ROTTEN EGGS	0.00047	0.0047
METHYLAMINE	PUTRID, FISHY	0.021	0.021
METHYL MERCAPTAN	DECAYED CABBAGE	0.0011	0.0021
PROPYL MERCAPTAN	UNPLEASANT	0.000075	---
SKATOLE	FECAL, NAUSEATING	0.0012	0.47
SULFUR DIOXIDE	PUNGENT, IRRITATING	0.009	---
THIOPHENOL	PUTRID, GARLIC-LIKE	0.000026	0.28
TRIETHYLAMINE	AMMONIACAL, FISHY	0.08	---

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From the above table it is evident that Hydrogen Sulphide is possessing the lowest threshold limit for recognition and the same accounts for the main odor at the facility area as well.

Hence any system proposed shall ensure the maximum elimination of H<sub>2</sub>S to ensure odorless ambience around the facility. This proposal is being made with the above consideration in to account. Further the residual ammonia which is liberated from the composting process shall also be addressed suitably by way of the combination of absorption scrubbers proposed.

The concept of adsorption followed by absorption is recommended to ensure the maximized neutralisation of odor causing constituents. A dry scrubbing in the form of carbon adsorption system followed by a wet scrubbing in the form of a packed tower is proposed.

Alternatively considering the replenishment of the activated carbon at definitive intervals, it is proposed to have two stage scrubbing with direct absorption technique.

**OVERVIEW OF THE PLANT IN SPECIFIC TO THE ODOR CONTROL / ABATEMENT REQUIREMENTS**

The probable and observed sources of the odor causing zones in the complete production facility is categorized as follows with its criticality and priority of addressal of respective zone is depicted as below

S.No	Zones	Odor Status	Current Controls
1	Raw Material Storage	Significant	Closed Shed with natural ventillation. Extensive green belt cover being developed around the shed in the periphery for odor abatement . Being a larger shed, the devising of a focussed control mechanism is not technically feasbile. Odor neutralisers is being sprayed around at regulated intervals through automated timer based atomisers
2	Cooking Zone	High during Charging & Discharge	Cooking Zone during charing and Discharging phase is attributing to a high level of odorous nuisance, which is the inside the plant area, inviting an imminent odor control system to address the issue
3	Drying and Milling Zone	Moderate	The processed mix is reasonably dried and hence the odor issue is not attributed. However the entire plant area is provided with odor neutraliser atomising sprayers which are operating on timer based at defined intervals
4	Packing Zone	Insignificant	Does not require any focus currently

Respective Zones are covered with optimal odor abatement systems for ensuring the odorless surrounding environmental to the best of efficiency, given the nature of operation<sup>1</sup>

With the above observation after a thorough plant study, the cooking zone is focused to be addressed on priority with a definitive system to counter the odor through an abatement system properly designed.

**ODOR ABATEMENT**

**Specific Considerations**

- May vary from the application and source

<sup>1</sup> Zones are referred in the proposal for its systematic scheme implementation



- Suitability of using any de-odoriser
- Probable cause of Implication with the medium to controlled
- Efficacy levels
- Any other toxic compound / waste generation, which warrants treatment
- Importantly cause to the basic ingredient which may loose its core essence.

#### Available Techniques

##### Bio Filters

- For Closed Loop Segments
- More Localized
- Primary Objective of Odor Elimination

##### Bio Scrubbers

- For Any Conditions
- Custom Made
- Can Handle any amount of odorous volume
- Importantly does not leave any waste to handle

##### Thermal Oxidisers

- For Any Conditions, especially covering a larger volumes of VOC's.
- Custom Made
- Can Handle any amount of odorous volume
- Requires steam as a motive force for indirect heating or automated burners using low pollutant fuels for direct contact oxidation

INSTALLED SET UP - PROCESS DESCRIPTION- COOKER AREA - ZONE - 2

BIO ABSORPTION SYSTEM

The installed set up as described earlier shall house systems and equipment's to cater to the requirements of elimination / neutralization of odor / toxic vapours.

The scheme installed is an alkali absorbing scrubber to be operated to overcome the odorous H2S and Ammonia as well as other mercaptans.

The scheme involves a suction blower for complete exhausting and providing adequate air discharge from the source of odor emanation and allow the same to pass through the set of scrubbers proposed.

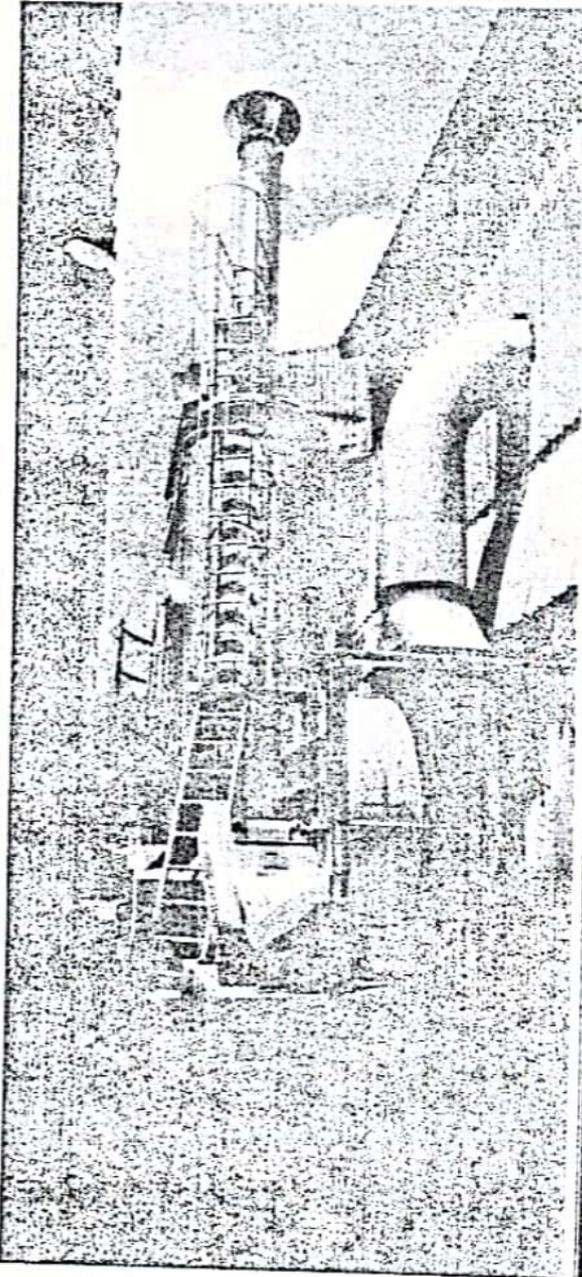
The system incorporates installation of an ID fan to ensure thorough suction in the enclosed area of operation. The isolation provision of the suction hoods shall ensure minimal drawl of air into the system which shall enhance the operational economy of the system especially in-terms of lower flow handling resulting in lesser power consumption. Hence the installed system in each zone shall work in common and cater to the requirements of system connected thereof.

The installed set up is a packed scrubber type with recirculation provisions with an ID fan [ Suction Blower ] housed at the appropriate location to cater to the required draft requirement.

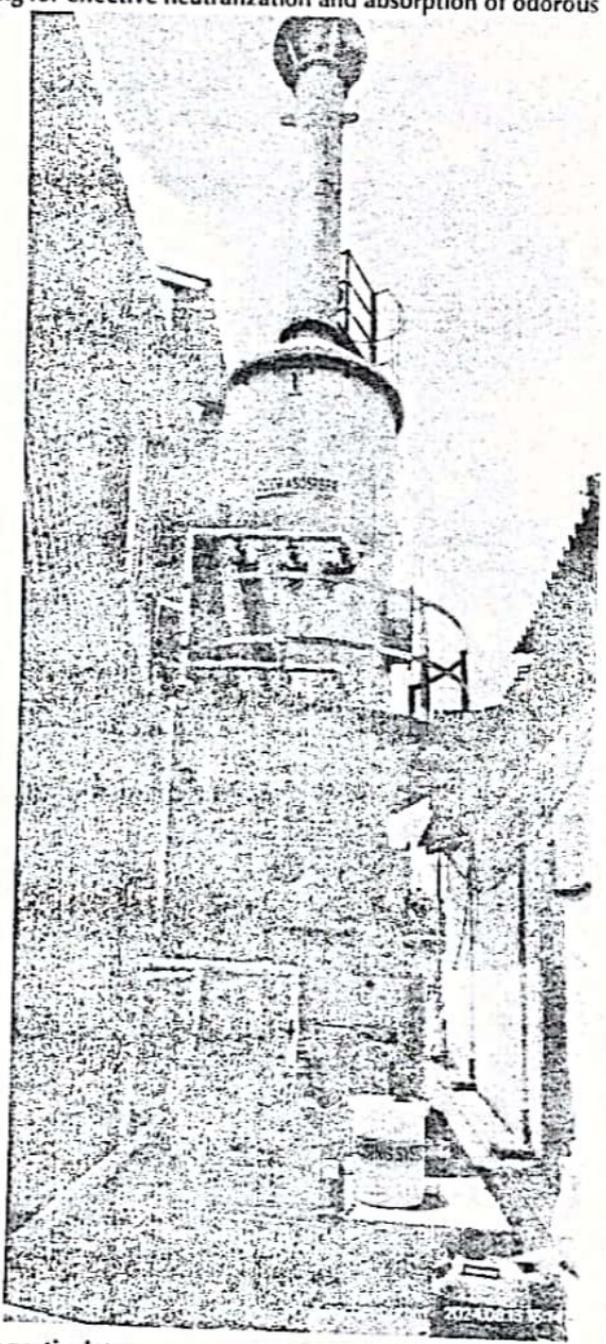
Solenoid Operated dampers are installed to ensure minimal manual involvement and the operation is fool proof and adequate to handle the odor abatement.

DESIGN DATA - UNDER WHAT CONSIDERATIONS THE ODOR ABATEMENT IS INSTALLED

- While opening the door the Feeding part of the Cooker for discharge and refill the fumes with heavy odor from the cooker is getting diluted in the atmosphere air and generated the heavy odor around the cooker and discharge area.
- Besides there are two extraction points wherein the system would be in operation continuously extracting the odorous air mixture to provide a proper ventilation in the working zone and a neutralization at scrubber prior to being discharged.



- The above observation calls for an introduction of a two-stage scrubbing arrangement is installed for the odor control which shall have alkali dosing for effective neutralization and absorption of odorous compounds.
- The entire system is expected to operate on closed loop for an effective odor control.
- The feed area shall have an open hood though which shall partially exhaust the surrounding ambient air as well.
- There shall be a secluded set of extraction hoods with dampers [ solenoid operated] for the two sets of cookers and with its outlet connected to a common duct shall be taken outside the shed area for treatment for odor.
- The common duct taken outside shall be allowed to pass through two sets of identical scrubbers one with parallel flow and the other with counter flow for effective neutralization. A criss-cross arrangement not only suiting the plant conditions but important shall ensure a longer residence time for the odorous compounds to expose itself to the dosing mediums and get neutralized prior to getting exhausted out of the system as a clean air.
- Flue gas/ Odorous air mixture from the cooker source is passed through an innovative and improved wet scrubber [packed column] to control particulate and neutralize the gaseous emissions. The scrubber is a cylindrical vessel with an array of liquid (alkaline medium) spraying nozzles through a distributor at the top of the scrubber with spraying arrangements at an optimal elevations for effective contact of both the mediums, which eventually forms the first stage followed by the same exist an array of spray nozzles provided through a specially designed nozzles. The fine spray at a high velocity shall ensure complete elimination of the particulates. The relatively cleaner gaseous mixture is exhausted with a mist eliminator in place to remove the moisture particulates.



**ODOR ABSORBER – PACKED SCRUBBER**

- Odorous Air Mixture and water [ neutralizing medium] are maintained in a counter flow path to increase the efficiency of scrubbing. The very idea of selecting this scrubber with two stage spray with packed column out of different options available is owing to the following criteria.
- Efficient in Odor Control
- Low pressure drop
- Operational / maintenance ease.
- Higher Mass transfer efficiency and particulate removal.
- Back Washing not required owing to the trappment of particulates collected in the bottom of the scrubber itself.
- The scrubber system is provided with a handheld pH indicator for measure of pH. Alkali would be dosed appropriately and the pH range of 9-11 in the scrubber recirculation tank would be maintained. There shall be TDS indicator also provided for monitoring the increase in TDS of the scrubber water prior to being discharged outside to the drain pit.
- The system shall also house electrically operated dampers for selection of the individual cookers in operation, therefore optimized use of power and reduced operating cost as well.
- VFD is provided for the Induced draft blower to operate at desired speed for a reduced power consumption on optimal or low loads.



**AUGMENTATION – PROCESSING AREA – ZONE 2 & 3 – WITH ADSORPTION UNIT**

**SCOPE OF SUPPLY AND SERVICES**

	ENSYS	EXISTING	CUSTOMER
<b>ENGINEERING</b>			
01. Engineering	X		
<b>EQUIPMENT - ODOR CONTROL DEVICE</b>			
02. Shed Construction and Coverage		X	X
03. Common Headers and Collection Hoods	X	X	
04. Odor Absorption = Scrubber System		X	
05. Scrubber Re-circulation System		X	
06. Suction Blower with inlet guide vane		X	
07. Chimney / Vent		X	
08. Odor Adsorption = Activated Carbon Tower	X		
09. Common Headers and Collection Hoods	X		
10. Dampers		X	
11. Electrical & Instrumentation	X	X	
12. Ducting and Supports	X	X	
13. Support Structures	X	X	
<b>EQUIPMENT - GENERAL – SERVICES</b>			
14. Installation of equipment	X	X	
15. Installation Supervision	X		
16. Equipment Foundation			X
17. Commissioning Supervision	X		
18. Training	X		



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**TECHNICAL DATA**

**AIR VOLUME CALCULATION**

Source #1 : COOLING VESSEL - Proposed - To be Augmented - ZONE -3  
Discharge From Feed Hopper Via Screw conveyor and Receiving End of Cooler  
Capturing Velocity of Hood : 1.0 M/sec  
Volume to be extracted : Approx. 3000 m<sup>3</sup>/hr

Source #2 : PULVERISER FEED VESSEL Proposed - To be Augmented - ZONE -3  
Discharge of Cooler and Receiving end of Feed Vessel  
Capturing Velocity of Hood : 1.0 M/sec  
Volume to be extracted : 3000 m<sup>3</sup>/hr

Source #3 : OPEN SOURCE - PROCESSING AREA Proposed - To be Augmented - ZONE-3  
Open area in the processing zone right from cooler to pulveriser feed tank - covering a distance of approx 15-18 mts  
Capturing Velocity of Hood : 1.0 M/sec  
Volume to be extracted : 4000 m<sup>3</sup>/hr

Source #4 : Cooker System - 2 Nos - Operating at defined cycles - One after other -  
Extraction Duct - Existing - ZONE-2  
Capturing Velocity of Hood : 1.5 M/sec  
Volume to be extracted : 13500 m<sup>3</sup>/hr

**Operational Sequence**

1. While assessing the production process, first the raw material is cooked in the cooker wherein the raw material is conveyed through closed conveyor into the cooker
2. Cooking operation takes upto 40 minutes per batch
3. Charging and Especially the discharge post cooking emanates odor from the moisture laden raw material
4. The cooked raw material is subsequently decanted and conveyed to a cooling vessel prior to being pulverized through a pulverizer which is installed already with a bag filter . The cooling vessel being open with a fan provided for cooling is one source found to emanate odor from the cooked material
5. The cooled raw material bearable for pulverization is subsequently conveyed to a feed vessel. The feed vessel is also open to ensure the possible cooling of the material being pulverized emanates an odorous compound which needs and addressal.

**Observation**

1. The operational sequence as explained above, reveals the stages and places of odor emanation is not static with respect to all the system vessels and it commensurate with the flow of the cooked material only
2. Currently the scheme of Absorption through scrubbing with two stage absorption provision is already installed through a suction blower which is functioning well for the cooker side
3. The area subsequent to the cooking is to be addressed is the point to be noted
4. Since the cooking is being done in closed loop operation and the odor emanating only during the discharge post cooking, the exhaustion of odorous vapours is required only during that time
5. Rest of the time, the exhaustion could follow the cooked material path till the pulveriser
6. Therefore, the requirement of exhaustion applies only to areas, which warrants mainly following the path of the feed material.
7. However to optimize the energy conservation and also to maintain the work zone environment balance, the system shall be in continuous operation with exhaustion in all the possible suction hoods / points so as to provide proper ventilation as well as neutralization of odors.

**Recommendation**

- 8. With the above observation the following operational recommendation is being made, it is proposed to install collection hoods with common ducts running right through the cooling vessel upto the pulveriser feed vessel.
- 9. The existing selection switch of dampers between the two cookers shall continue to function for selection of the cookers in operation.
- 10. However there shall be no further dampers in the system which shall separate the exhaustion process anyways / anytime.
- 11. Selective dampers are provided in two places – mechanically operated through chains for any conditions of excessive emanation from either of the sources, which needs and immediate or focused address at times.
- 12. The overall volumetric flow rate to be handled is accounted and accordingly a new fan shall be installed in place of the existing one with high volume as well as high head to augment the suction requirements.

Total Air volume to be extracted and handled by the Adsorption Box + ID fan = Existing + To be augmented

Extraction System – Existing – Duct System – A	: 14000 m3/hr [ Max]
Augmented Requirements – Proposed – Duct System – B	: 10000 m3/hr [ Max ]
Collective Volumetric Flow Rate	: 24000 m3/hr

Since increased velocity is induced through new suction system, necessity of any changes on existing set up is not warranted.

Also the requirements for the augmentation would be as follows

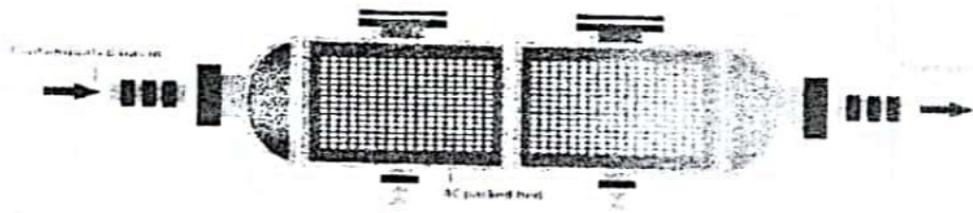
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M/s. PRAKASH FOODS & FEED MILLS PVT LTD, RANCHEEPURAM  
 ENSYS TECHNOLOGIES [I] PVT. LTD.,  
 41, 7TH AVENUE, CHENNAI - 600 092

AUGMENTATION PLAN - ADDITION OF ADSORPTION SYSTEM - PROCESSING AREA				
S.No	System	Installed	To be Installed	Remarks
1	Scrubber System	Installed and Commissioned		No Changes
2	ID Fan System	Installed and Commissioned	Expansion bellow to be installed across the adsorption system outlet/inlet	Inlet connection would be modified
3	ID Fan Motor	Installed and Commissioned	Increased for suction efficiency	40 HP
4	Carbon Adsorption Filter	New Augumentation Plan	to be installed new	Not Proposed earlier and hence not provided
5	Ducting Scheme - A	Installed and Commissioned		No Changes
6	Ducting Scheme - B	New Augumentation Plan	to be installed new	new ducting with suction hood arrangement
7	Panel	Installed and Commissioned for the components already in operation		No Changes

**ADSORPTION TOWER TECHNICAL SPECIFICATIONS – PROCESSING AREA AUGMENTATION -ZONE-2&3**

- |                                       |   |  |
|---------------------------------------|---|--|
| 1) Application                        | : | Odor exhaust from Processing Area                            |
| 2) Type of System                     | : | Activated carbon granules (for treating Odorous Air Mixture) |
| 3) Capacity                           | : | 25,000 CMH   |
| 4) Process Temperature                | : | 40 Deg C - Max   |
| 5) Expected Dust and Fume Temperature | : | 50 Deg C - Max   |
| 6) Size of Tower                      | : | 1500 H x 2200-2400 L [ Approx]                               |
| 7) Type of Tower                      | : | Static granules activated carbon tower                       |
| 8) Filter                             | : | Activated Carbon Filter                                      |
| 9) Pressure Drop                      | : | 80-100 mmWC  |
| 10) Features                          | : |  |
1. Exceptionally high hardness and crush strength.
  2. Excellent balance of performance and pressure loss.
  3. Broad spectrum affinity towards most organic vapors and odors.
  4. Perfectly suited to multi contaminant streams.



Operation cycle proposed after careful study on the operational methodology as being practiced

- 1) Zone 3 shall be operated when Zone -2 – Cooker in operation
- 2) Adsorption Tower shall be designed and installed for a volumetric flow rate of 25000m<sup>3</sup>/hr only
- 3) A new ID fan of capacity 25000 m<sup>3</sup>/hr @ 250mmWC head and a connected load of 40 HP is proposed

**BIO FILTER SYSTEM WITH EXTRACTION ARRANGEMENTS - RAW MATERIAL STORAGE AREA - ZONE-1**

**SCOPE OF SUPPLY AND SERVICES**

	ENSY	EXISTING	CUSTOMER
<b>ENGINEERING</b>			
01. Engineering	X		
<b>EQUIPMENT - ODOR CONTROL DEVICE</b>			
02. Shed Construction and Coverage		X	X
03. Common Headers and Collection Hoods	X		
04. Suction Blower with Inlet Guide Vane	X		
05. Chimney / Vent	X		
06. Odor Adsorption = Activated Carbon Tower	X		
07. Common Headers and Collection Hoods	X		
08. Electrical & Instrumentation	X		
09. Ducting and Supports	X		
10. Support Structures	X	X	
<b>EQUIPMENT - GENERAL - SERVICES</b>			
11. Installation of equipment	X	X	
12. Installation Supervision	X		
13. Equipment Foundation			X
14. Commissioning Supervision	X		
15. Training	X		

PLAN FOR NEW BIO FILTER - ADSORPTION SYSTEM FOR RAW MATERIAL AREA			
S.No	System	Status	Remarks
1	Bio Filter - Adsorption System	to be installed	Proposed to be installed at the location recommended by TNPCB
2	ID Fan System	to be installed	Proposed to be installed at the location recommended by TNPCB
3	ID Fan Motor	to be installed	25 HP is the estimated power at the motor for the overall exhaustion of the odorous air mixture in the raw material storage
4	Ducting Scheme	to be installed	A common duct with individual spiral arm ducts with drop out hood arrangements is proposed
5	Vent/ Chimney	to be installed	the vent across the filtration system shall be directly vented to a height of 6 mtrs from the ground level
6	Panel	to be installed	new control panel with all basic panel components/ starters is proposed

**BIO FILTER - TECHNICAL SPECIFICATIONS - RAW MATERIAL STORAGE AREA - ZONE -1**

- 1) Application : Odor exhaust from Raw Material Area
- 2) Type of System : Activated carbon granules (for treating Odorous Air Mixture)
- 3) Capacity : 25,000 CMH
- 4) Process Temperature : 40 Deg C - Max
- 5) Expected Dust and Fume Temperature : 45 Deg C - Max
- 6) Size of Tower : 1500 H x 2400 L [ Approx ]
- 7) Type of Tower : Static granules activated carbon tower
- 8) Filter : Activated Carbon Filter
- 9) Pressure Drop : 80-100 mmWC
- 10) Features :
  - 1. Exceptionally high hardness and crush strength.
  - 2. Excellent balance of performance and pressure loss.
  - 3. Broad spectrum affinity towards most organic vapors and odors.
  - 4. Perfectly suited to multi contaminant streams.

**SUCTION BLOWER WITH INLET GUIDE VANE [ Existing ID fan shall be relocated ]**

Blower required for developing necessary pressure in the system shall be provided along with all required and concomitant accessories.

- Make : ENSYS
- Type of Fan : Centrifugal DIDW - Overhung
- Capacity : 25,000 CMH
- Number of Fans : 1 Number
- Static Pressure : 150-200mmWg
- Fan Speed : 980 Rpm
- Motor Rating : 20 kw / 4 Pole [ 25 HP ]
- Drive : Direct Coupled
- Motor Specification : TEFC Sq. cage Induction Motor with IP-55 protection Class" F" Insulation, 3 phase, 415V 50Hz. - IE#3
- Casing : IS2062 - Gr. B/5mm thk
- Impeller : IS2062 - Gr. B/8/6/5mm thk
- Hub and Shaft : EN8
- Inlet Cone : IS2062 - Gr. B/4mm thk
- Material Used in other parts of Fan: IS 2062
- Damper : IS2062 - Gr. B/5mm thk
  
- CHIMNEY
- Casing : IS2062 - Gr. B/4mm thk up to 6mtr

**EXCLUSION:**

- 1) Civil Foundation for New Equipments wherever proposed based on drawings provided by ENSYS
- 2) Any kind of Civil work which is otherwise not specified but forming a part of the complete system
- 3) Incoming cable from your source to our Panel
- 4) Plant Illumination as may be required
- 5) Any Instruments – other than those mentioned in our scope of supply
- 6) Operation and Maintenance



24<sup>60</sup>

COMMERCIAL OFFER:

SI.NO.	DESCRIPTION	QTY	UNIT RATE
			RS. P
1	ADSORPTION SYSTEM - AUGMENTATION - PROCESSING AREA - ZONE 2 & 3	1 Lot.	50,00,000
2	BIO FITLER SYSTEM WITH EXTRACTION ARRANGEMENTS - RAW MATERIAL STORAGE AREA - ZONE-1	1 Lot.	
GRAND TOTAL			₹ 50,00,000

Note:

1. Rates are exclusive of GST @ 18%.
2. Rates are inclusive of Transportation, Packing and Forwarding Charges.
3. Freight and Insurance Charges included.
4. Any other features/ provisions other than specified in the proposal be considered extra.

Payment Terms:

- 50% as advance along with the order.
- 40% against supply of all equipment.
- 10% against successful installation & Commissioning.

Delivery Span:

The complete system shall be manufactured, supplied, installed and commissioned within a span of 10-12 weeks from the date of receipt of order along with advance.

Validity of Proposal:

The proposal shall be valid for a span of 30 days from the date of this offer.

Equipment Warranty:

All materials supplied by ENSYS Technologies (I) Pvt Ltd., shall be guaranteed against defective materials/ workmanship for a period of 12 months from the date of commissioning or 18 months from the date of dispatch thereof, whichever is earlier, provided that the equipment are handled, stored and maintained by the Purchaser as per Standard Engineering Practice and as per the instructions of ENSYS Technologies (I) Pvt Ltd., and provided further that the equipment have not been put to abnormal conditions or improper use and the defects are not due to normal wear and tear. All bought-out equipment will be guaranteed on "back-to-back basis" by original suppliers.



Modifications and Revisions:

ENSYS Technologies (I) Pvt Ltd., reserves the right to modify/ revise the specifications of equipment identified in our scope of supply during the course of Engineering and trial runs in order to achieve desired objectives of the plant.

Force Majeure:

Deliveries quoted by us shall be subject to Force Majeure conditions.

for ENSYS Technologies (I) Pvt Ltd.,

Dr. A.K.Nathan  
Managing Director & CEO



**ENSYS TECHNOLOGIES [I] PVT. LTD.,**  
41, 7<sup>TH</sup> AVENUE, ASHOK NAGAR, CHENNAI: 600 083  
TEL: 044 23715193 / 23715435  
E-MAIL : [ansys@ansysindia.com](mailto:ansys@ansysindia.com)

**LIST OF PRESTIGIOUS CLIENTS**



**Southern Railway**



**TWAD BOARD**

Tamil Nadu Dairy Development Board  
Kerala Milk Producers' Cooperative Societies Union Ltd



**CPWD**  
Central Public Works  
Department

**MOMENTIVE**

**National Games**  
KERALA 2015



**apex**

**Fourrts**



**Sudocou Pharmaceuticals Pvt Ltd**

**TAFE**



**MILITARY  
ENGINEER  
SERVICES**



**KRIZZ**  
Jewellery Manufacture

**FOXCONN**



**ASHOK LEYLAND**  
Aski Jeet Hamari Jeet



**JAIN METALS & ALLOYS PVT. LTD.**  
STEELCAST & LURGENT



**Bharat  
Petroleum**  
energising lives



**NBCC**  
A Navratna CPSE



**WABCO**

**Dushadhi**  
A Govt of Kerala Undertaking

**MOMENTIVE**



**CELEBRITY FASHIONS**

**NCSCM**  
NATIONAL CENTRE FOR SCIENCE  
COMMUNICATION MANAGEMENT



**asianpaints**

**ENSYS TECHNOLOGIES [I] PVT. LTD.,**  
41, 7<sup>TH</sup> AVENUE, ASHOK NAGAR, CHENNAI: 600 083  
TEL: 044 23715193 / 23715435





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# PRAKASH FOODS & FEED MILLS PRIVATE LTD.

Corporate Office : Prakash Towers, 3rd Floor, No. 1, Mettukuppam Main Road, Maduravoyal, Chennai - 600095.  
Phone : 044-2378 1501 / 2378 1502 / 2378 1503 Email : contact@prakashfeeds.com www.prakashfeeds.com

To

Chennai

The Member Secretary  
Tamil Nadu Pollution Control Board  
No:76, Mount Salai, Guindy  
Chennai – 600032

20.01.2025

**Subject : Status of Compliance Report of Prakash Foods and Feed Mills Pvt Ltd**

Dear Sir,

We are here by submitting our compliance report

Please find below the steps taken by us to comply with the recommendations made by TNPCB. Photos attached for your perusal.

Sl.No	Recommendations	Action taken
1	The unit shall provide Activated carbon absorption tower at the outlet of the wet scrubber for the control of odour from the digestion process	The Activated Carbon Absorption Tower from Ensysis India has been installed and commissioned as per recommendation of TNPCB. Quote Enclosed. <b>Complied</b>
2	The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.	Installed by Ensysis India <b>Complied</b>
3	The unit shall provide CCTV cameras to monitor the operation of mist spray pipelines in all the places including raw material storage area and APC measures provided to and connect the same with CAC of TNPCB with three months	CCTV provided. But due to Remote location Data for upload of high date video images remains a challenge. We are working on the same. <b>Complied</b>
4	The Unit shall Provide a detailed proposal along with timeline within three months for the installation of Bio-Filters with suitable blower arrangements for effective odour removal and to avoid odour nuisance to nearby village.	The Activated Carbon Absorption Tower from Ensysis India has been installed and commissioned as per recommendation of TNPCB. Quote Enclosed. <b>Complied</b>
5	The unit shall ensure raw material, sinews received for processing shall not have moisture content more than 13% as reported in its reply dates 03.11.2024. G.O. show cause notice issued.	Yes, when wet sinews raw material arrives we will reject the load <b>Complied</b>





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# PRAKASH FOODS & FEED MILLS PRIVATE LTD.

Corporate Office : Prakash Towers, 3rd Floor, No. 1, Mettukuppam Main Road, Maduravoyal, Chennai - 600095.  
Phone : 044-2378 1501 / 2378 1502 / 2378 1503 Email : contact@prakashfeeds.com www.prakashfeeds.com

6	The unit shall not store raw material more than 10 days requirement at any point of time.	Since our material can be procured only for 8 months in a year due to 4 months of monsoon and vendors in long distances. This would not be possible as it hinders our operation. Our approval from TNPCB is for processing 2000 tons per month. Hence we may be permitted to store one month inventory to manage the rainy season. <b>Complied</b>
7	The Unit shall carryout AAQ/ Emission Survey covering odorous substances through TNPCB Laboratory	Compliance completed and request letter given to TNPCB to conduct the survey. <b>Complied</b>
8	The unit shall not park trucks loaded with raw materials outside the unit premises at any point of time.	The trucks shall be immediately sent inside factory for unloading and the trucks will be sent out immediately after unloading <b>Complied</b>

Thanking you,

**For Prakash Foods and Feed Mills Pvt Limited**

Dr. D.V.R. Prakash Rao

Chairman & Managing Director

Encl :

1. Quotation from M/s Ensys India
2. Photos

Copy submitted to

1. The DEE / TNPCB, Oragadam, Sriperumpudur

**BEFORE THE HON'BLE APPELLATE AUTHORITY,  
TAMIL NADU POLLUTION CONTROL BOARD, CHENNAI  
Appeal No.12 of 2024**

M/s. Prakash Foods & Feeds Mills P.Ltd,  
Represented by its Managing Director  
Dr. D.V.R. Prakash Rao,  
S.F. No. 30/2, 32/1,1/1,1/3,  
30/1A, 32/2, 32/3 & 30/1B,  
Kancheepuram Taluk,  
Kancheepuram District.

...Applicant

-VS-

1. The Tamil Nadu Pollution Control Board,  
Rep.by its Chairman,  
No.76, Anna Salai, Guindy,  
Chennai – 600 0032.
2. The District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Kanchipuram District 602 105.

...Respondents

**INDEX**

S. No	Date	Description	Page No.
1.	21.02.2025	AAQ Survey report with Photographs	1 – 19
2.	17.02.2025	Compliance report with Photographs	20 – 29



**TAMILNADU POLLUTION CONTROL BOARD**  
**Advanced Environmental Laboratory, Chennai**

From

Tmt. N. Vadivu, M.Sc., B.Ed.,  
 Chief Scientific Officer,  
 Advanced Environmental Laboratory,  
 Tamil Nadu Pollution Control Board,  
 76.Mount Salai, Guindy,  
 Chennai - 600 032.

To

M/s. Prakash Foods & Feed Mills Pvt. Ltd.,  
 S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,  
 32/3, 30/1B, keelambi Village,  
 Kancheepuram (Dt.)

Lr.No.TNPCB/AEL/CHN/AIR/ 090 /AAQS/SM/2024-25.

Dated: 21/02/2025

Sir,

Sub: Furnishing of Report of Analysis of Ambient Air Quality/Stack Monitoring /  
 Ambient Noise Level Survey-regarding.

Ref. 1. T.O.Lr.No. TNPCB/AEL/CHN/Air/Demand. 0140 /2024-25		Dated: 10/02/2025
2. Your Letter No. Nil		Dated: 04/02/2025
3. Your Letter No. Nil		Dated: 12/02/2025
4. Cash Receipt No. 820	1,81,540.00	Dated: 04/02/2025
5. Cash Receipt No. 834	12,500.00	Dated: 12/02/2025
6. G.O.(2D) No. 76		Dated: 21/08/2024

\*\*\*\*\*

The Report of Analysis of Ambient Air Quality /Stack Monitoring/Ambient Noise Level  
 Survey conducted in the vicinity of your Industry on 07/02/2025 along with the Bill for Rs. 194040  
 (Rupees One Lakh Ninety Four Thousand and Forty only) is furnished herewith.

Kindly acknowledge the receipt of the above without fail

OK

Received  
 S.O.

N. Vadivu  
 Chief Scientific Officer  
 AEL, TNPCB, Chennai

Encl: As above  
 Copy Submitted:

1. The Joint Chief Environmental Engineer (M) Chennai..
2. The Deputy Director (Lab) TNPCB, Chennai.
3. The District Environmental Engineer, Sriperumbudur.
4. To File.

VA  
 21/2/25



**TAMILNADU POLLUTION CONTROL BOARD**  
**Advanced Environmental Laboratory, Chennai**

**Ambient Air Quality Survey Report**

Report No. 090 /AAQS/2024-25

Dated: 21/02/2025

1. Name of the Industry : M/s. Prakash Foods & Feed Mills Pvt. Ltd.,
2. Address of the Industry : S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,  
32/3, 30/1B, keelambi Village,  
Kancheepuram (Dt.)
3. Date of survey : 07/02/2025
4. Duration of Survey : 08 hours
5. Latitude : 12°52'29.8"N
6. Longitude : 79°39'44.7"E
7. Classification : Orange Large
8. Consent Order No. : 2308250021266 valid upto: 31.03.2029
9. Time of survey started in Hrs : 09.30 Hrs.
10. Time of survey closed in Hrs : 18.30 hrs.

Ambient Temperature (°C)	Min	Max	Relative Humidity (%)	Min	Max
	27	32		43	79
Weather Condition	Clear		Rain Fall (mm)	NIL	
Predominant Wind Condition	ESE to WNW		Mean Wind Speed (Km/hr)	12	

**Ambient Air Quality Survey Report of Analysis**

Sl. No	Location (on top of Scaffolding)	Direction *	Distance (m)	Height from GL (m)	Pollutants Concentrations (µg/m <sup>3</sup> )		
					PM <sub>10</sub> IS 5182-23 (2006)	SO <sub>2</sub> IS 5182-2 (2001)	NO <sub>2</sub> IS 5182-6 (2006)
1	Near Water Tank	NE	25	2.0	82	12	22
2	Open field at SE side of the unit *	SE	180	2.0	87	13	25
3	Open field near Power House	S	95	2.0	53	7	15
4	Open field near Weigh Bridge	SW	226	2.0	58	8	16
5	Open field near West side Compound wall	W	168	2.0	79	9	19
6	On House top of Mrs. Lila., D/No. 246, Ariyaperumbakkam	NW	650	4.0	69	10	20

Note: \* Fugitive emission observed near the AAQ Station.

**Statement:**

The test results relates only to the item tested as received

The testing activities are performed in permanent facility located at AEL, TNPCB, Guindy, Chennai-32.

  
21/2/25  
DCSO

Chief Scientific Officer  
AEL, TNPCB, Chennai

Page 2/6

R.S  
21/2/25



**TAMILNADU POLLUTION CONTROL BOARD**  
**Advanced Environmental Laboratory, Chennai**

**Stack Monitoring Survey - Report of Analysis**

Report No. 090 /SM/2024-25

Dated: 21/02/2025

1. Name of the Industry : M/s. Prakash Foods & Feed Mills Pvt. Ltd.,  
 2. Address of the Industry : S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,  
 32/3, 30/1B, keelambi Village,  
 Kanchēepuram (Dt.)  
 3. Date of survey : 07/02/2025  
 4. Consent Order No. : 2308250021266 valid upto: 31.03.2029  
 5. Classification : Orange Large

**Stack Analysis Report**

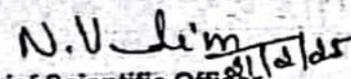
Sl. No	Stack attached to	Stack Temp °K	Velocity in (M/sec)	Discharge rate in (Nm <sup>3</sup> /hr)	Pollutants (mg/Nm <sup>3</sup> )		
					PM IS 11255 (Part -1); 1985	SO <sub>2</sub> IS 11255 (Part 2); 1985	NO <sub>x</sub> USEPA CTM/030: 1997
1	Power Generator 320 KVA; Fuel: Diesel; APC: Acoustic Enclosures	555	11.9	739	31	8	358
2	Boiler 3 T/hr, Fuel: Briquettes; APC: Mechanical Dust Collector	377	7.0	5790	21	5	31
3	Wet Scrubber Outlet Chimney; Fuel: E/O; APC: Dry Settler with Pre Bio Filter & packed with wet scrubber	302	-	-	-	BDL	BDL
4	Raw Material Zone ID Fan outlet chimney; Fuel: E/O; APC: Dry Settler with Bio Filter (Activated carbon media Filter)	309	-	-	-	BDL	BDL

BDL: Below Detectable Limit

**Statement:**

The test results relates only to the item tested as received  
 The testing activities are performed in permanent facility located at AEL, TNPCB, Guindy, Chennai-32.

  
 21/2/25  
 DCSO

  
 Chief Scientific Officer  
 AEL, TNPCB, Chennai

\*\*End of the Test Report\*\*

  
 21/2/25

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**TAMILNADU POLLUTION CONTROL BOARD**  
Advanced Environmental Laboratory, Chennai

**Ambient Noise Level Survey-Report of Analysis**

Report No. 090

/NSL/2024-25

Dated: 21/02/2025

1	Name of the Industry	M/s. Prakash Foods & Feed Mills Pvt. Ltd.,		
2	Address of the Industry	S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, keelambi Village, Kancheepuram (Dt.)		
3	Date of survey	07/02/2025		
4	Classification & Consent Order No.	Orange Large 2308250021266 valid upto: 31.03.2029		
5	Land Use Classification	Residential		
Type of survey		Ambient	Time Of Survey	Day
Meteorological Conditions		Clear		
<b>Logging Parameters</b>				
Instrument Used	CESAVA	Serial No.	T243106	
Logging Interval	10 Minutes in each point	Measuring Range	50-110 dB(A)	
Weighting	"A"	Time Weighting	Fast	
Sound Incidence	Random	Time of survey in Hrs.	15.30 to 17.30 Hrs.	

Location	Duration (m)	Distance (m)	Direction	Sound Level -dB(A) IS 9989: 1981		
				L <sub>eq</sub>	L <sub>Min</sub>	L <sub>Max</sub>
<b>I. Ambient Noise</b>						
Near Water Tank *	10	25	NE	73.5	66.1	74.8
Open field at SE side of the unit	10	180	SE	56.0	42.7	69.7
Open field near Power House	10	95	S	52.1	51.8	68.2
Open Field near Weight Bridge	10	226	SW	45.2	45.0	66.7
Open Field near West side Compound wall	10	168	W	42.4	42.3	78.2
On House top of Mrs. Lila., D/No. 246, Ariyaperumbakkam 4M	10	650	NW	37.3	36.9	62.8
<b>II. Source Noise</b>						
Near Pulveriser	10	-	-	80.4	79.5	85.6

**Note:-** \* Located near Pulvarizer unit

**Statement:**

The test results relates only to the item tested as received

The testing activities are performed in permanent facility located at AEL, TNPCB, Guindy, Chennai-32.

*[Signature]*  
21/2/25  
DCSO

*[Signature]*  
21/2/25  
Chief Scientific Officer  
AEL, TNPCB, Chennai

\*\*End of the Test Report\*\*

*[Signature]*  
21/2/25



**TAMILNADU POLLUTION CONTROL BOARD**  
**Advanced Environmental Laboratory, Chennai**

**Ambient Air Quality Survey Report**

Report No. 090 /AAQS/2024-25

Dated: 21/02/2025

1. Name of the Industry : M/s. Prakash Foods & Feed Mills Pvt. Ltd.,
2. Address of the Industry : S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,  
32/3, 30/1B, keelambi Village,  
Kancheepuram (Dt.)
3. Date of survey : 07/02/2025
4. Duration of Survey : 08 hours
5. Latitude : 12°52'29.8"N
6. Longitude : 79°39'44.7"E
7. Classification : Orange Large
8. Consent Order No. : 2308250021266 valid upto: 31.03.2029
9. Time of survey started in Hrs : 09.30 Hrs.
10. Time of survey closed in Hrs : 18.30 hrs.

Ambient Temperature (°C)	Min	Max	Relative Humidity (%)	Min	Max
	27	32		43	79
Weather Condition	Clear		Rain Fall (mm)	NIL	
Predominant Wind Condition	ESE to WNW		Mean Wind Speed (Km/hr)	12	

**Ambient Air Quality Survey Report of Analysis**

Sl. No	Location	Direction *	Distance (m)	Height from GL (m)	Pollutants Concentrations	
					PM <sub>2.5</sub> IS5182-24 (2019) (µg/m <sup>3</sup> )	Handheld monitor VOC PPM
1	Near Water Tank	NE	25	2.0	32	0.006
2	Open field at SE side of the unit	SE	180	2.0	-	0.004
3	Open field near Power House	S	95	2.0	-	0.019
4	Open field near Weigh Bridge	SW	226	2.0	20	0.040
5	Open field near West side Compound wall	W	168	2.0	-	0.014
6	On House top of Mrs. Lila., D/No. 246, Ariyaperumbakkam	NW	650	4.0	-	0.009
7	Near Temple	-	-	2.0	-	0.020
8	Near Main gate	-	-	2.0	-	0.019

**Statement:**

The test results relates only to the item tested as received

The testing activities are performed in permanent facility located at AEL, TNPCB, Guindy, Chennai-32.

DCSO

N. V. ...  
 Chief Scientific Officer  
 AEL, TNPCB, Chennai

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**TAMILNADU POLLUTION CONTROL BOARD**  
Advanced Environmental Laboratory, Chennai

**BILL**

Bill No : 090 /AAQS/SM/2024-25.  
Date : 21/02/2025

To  
M/s. Prakash Foods & Feed Mills Pvt. Ltd.,  
S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,  
32/3, 30/1B, keelambi Village,  
Kancheepuram (Dt.)

Sir,

Ref: 1. T.O.Lr.No. TNPCB/AEL/CHN/Air/Demand. 0140 /2024-25 Dated: 10/02/2025  
2. Your Letter No. Nil Dated: 04/02/2025  
3. Your Letter No. Nil Dated: 12/02/2025  
4. Cash Receipt No. 820 181540.00 Dated: 04/02/2025  
5. Cash Receipt No. 834 12500.00 Dated: 12/02/2025  
6. G.O.(2D) No. 76 Dated: 21/08/2024

\*\*\*\*\*

The Bill for the Ambient Air Quality Survey/Stack Monitoring Survey for the year 2024-25 is furnished as below

Sl.No.	Description	No of Stations	Rate (Rs.)	Amount (Rs.)
1	Ambient Air Quality Survey with PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>2</sub>	6	7,190.00	43140.00
2	Ambient Air Quality Survey PM <sub>2.5</sub>	2	5,400.00	10800.00
3	Stack Monitoring with PM, SO <sub>2</sub> & NOx	2	22,150.00	44300.00
4	Stack Monitoring with SO <sub>2</sub> & NOx Only	2	20,700.00	41400.00
5	VOC	8	4800.00	38400.00
6	Ambient Noise Level testing charges (First 5 Points)		7000.00	7000.00
	Ambient Noise Level testing (Each additional Station)	2	3500.00	7000.00
7	Transportation Charges			2000.00
<b>Total (Rs.)</b>				<b>194040.00</b>
	4. Cash Receipt No. 820	Dated: 04/02/2025		1,81,540.00
	5. Cash Receipt No. 834	Dated: 12/02/2025		12,500.00
Total CR No. 820 & 834 Amount in Rs.				1,94,040.00
Balance amount to Pay/Claim				NIL
(Rupees One Lakh Ninety Four Thousand and Forty only)				
PS: The Revised Sampling and analytical Charges applicable as per G.O.(2D) No.76. dtd:21.08.2024				

DCSO

Chief Scientific Officer  
AEL, TNPCB, Chennai

Page 6/6

Q.S  
21/2/25

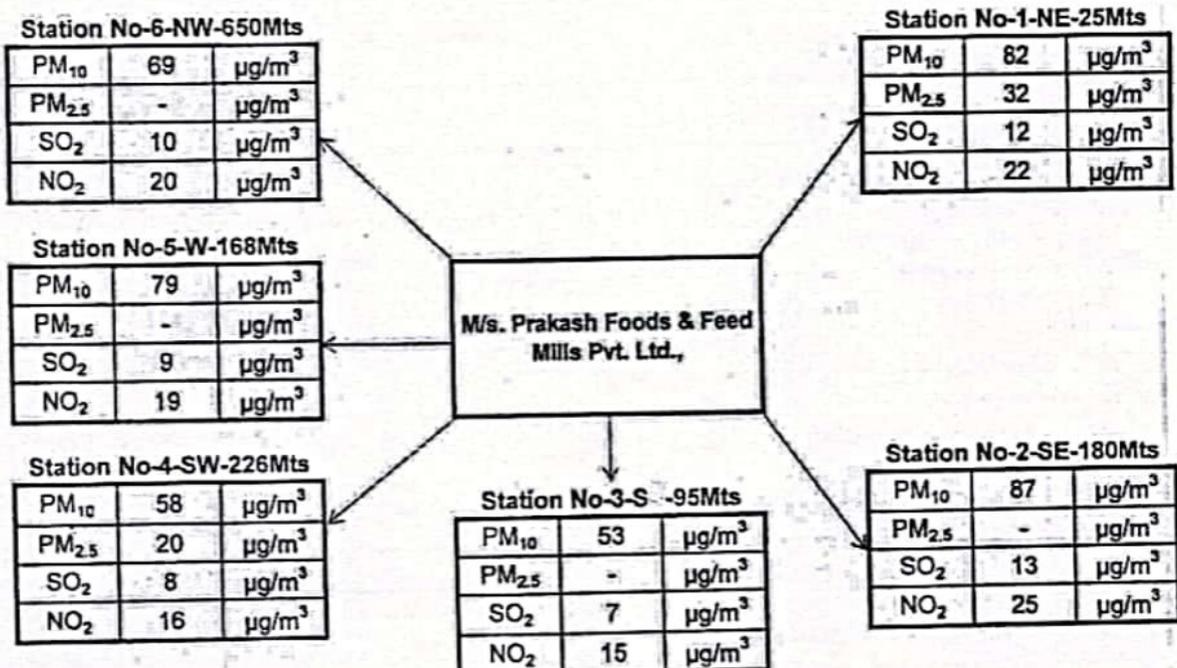


**TAMILNADU POLLUTION CONTROL BOARD**  
**Advanced Environmental Laboratory, Chennai.**  
**Schematic Diagram Of AAQ Station Location**

Report No: 090 /AEL/CHN/AAQS/2024-25

Dated: 21/02/2025

1. Name of the Industry : M/s. Prakash Foods & Feed Mills Pvt. Ltd.,  
 2. Address of the Industry : S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,  
 32/3, 30/1B, keelambi Village,  
 Kancheepuram (Dt.)  
 3. Date of survey : 07/02/2025  
 4. Predominant Wind Direction : ESE to WNW  
 5. Weather Condition : Clear

**Note:-**All the Values are expressed in microgram/meter<sup>3</sup> and restricted to the sampling periods of 8 Hrs.

Meteorological Condition	
Predominant Wind Direction	ESE to WNW
Wind Speed	12
Weather Condition	Clear
Rain Fall In mm	NIL

*[Signature]*  
 21/2/25  
 DCSO

*[Signature]*  
 Chief Scientific Officer  
 AEL, TNPCB, Chennai

*[Signature]*  
 21/2/25

Annexure 1/5



**TAMILNADU POLLUTION CONTROL BOARD**  
**Advanced Environmental Laboratory, Chennai.**

**Stack Details**

Report No. **090 AEL/CHN/SM/2024-25**

Dated: 21/02/2025

1. Name of the Industry : **M/s. Prakash Foods & Feed Mills Pvt. Ltd.,**  
 2. Address of the Industry : **S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,**  
**32/3, 30/1B, keelambi Village,**  
**Kancheepuram (Dt.)**  
 3. Date of survey : **07/02/2025**

Sl No	Particulars	1	2
1	Stack Attached to	Power Generator 320 KVA	Boiler 3 T/hr
2	Details of process stack	Power Generator	Boiler
3	HT from Ground Level (m)	4	24
4	Diameter In (m)	0.2	0.6
5	Port hole Ht From Ground level In (m)	4	12
6	Fuel used (with% sulphur content)	Diesel	Briquettes
7	Fuel Consumption rate per day - units	35 L/Hr	1.5 T/day
8	Boller Type & Capacity	320 KVA	3 T/Hr
9	APC Measures provided	Acoustic Enclosures	Mechanical Dust Collector
10	APC Functional status	Functioning	Functioning
13	Ambient Temperature in °K	305	305
14	Tempearture of flue gas In °K	555	377
15	Velocity of flue gas (m/sec)	11.9	7.0
16	Volume of flue gas sampled in m <sup>3</sup>	1.008	1.008
17	Gaseous Discharge rate per Nm <sup>3</sup> /Hr	739	5790

*[Signature]*  
 21/2/25  
 DCSO

*[Signature]*  
 21/2/25  
 Chief Scientific Officer  
 AEL, TNPCB, Chennai  
*[Signature]*  
 21/2/25

Annexure 2/5



**TAMILNADU POLLUTION CONTROL BOARD**  
**Advanced Environmental Laboratory, Chennai**

**Stack Monitoring Survey - Additional Details**

Report No. 090 /AEL/CHN/SM/2024-25.

Dated: 21/02/2025

1. Name of the Industry : M/s. Prakash Foods & Feed Mills Pvt. Ltd.,  
 2. Address of the Industry : S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,  
 32/3, 30/1B, keelambi Village,  
 Kancheepuram (Dt.)  
 3. Date of survey : 07/02/2025  
 4. Type of Industry : Animal Feed Industry

Sl No	Details of Stack mentioned in the Air Consent	Details of Stack available with working status	Details of Stack for which stack emission sampling have been done	Justification for the left out of stack emission sampling
1	Power Generator 320 KVA; Fuel: Diesel; APC: Acoustic Enclosures	Working	Done	Not Arise
2	Boiler 3 T/hr, Fuel: Briquettes; APC: Mechanical Dust Collector	Working	Done	Not Arise
3	Wet Scrubber Outlet Chimney; Fuel: E/O; APC: Dry Settler with Pre Bio Filter & packed with wet scrubber	Working	Done	Not Arise
4	Raw Material Zone ID Fan outlet chimney; Fuel: E/O; APC: Dry Settler with Bio Filter (Activated carbon media Filter)	Working	Done	Not Arise

*[Signature]*  
 DCSO

*N. V. Lingam*  
 Chief Scientific Officer  
 AEL, TNPCB, Chennai-32.

*P.S.*  
 21/2/25

Annexure 3/5



TAMILNADU POLLUTION CONTROL BOARD  
Advanced Environmental Laboratory, Chennai

GENERAL PARTICULARS

Report No. 090 /AEL/CHN/AAQS/SM/2024-25

Dated: 21/02/2025

1. Name of the Industry : M/s. Prakash Foods & Feed Mills Pvt. Ltd.,  
 2. Address of the Industry : S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,  
 : 32/3, 30/1B, keelambi Village,  
 : Kancheepuram (Dt.)  
 3. Date of survey : 07/02/2025

Sl No	Particulars	Details
1	Process Description	Manufacturing of Food Supplemer. for cattle feed & poultry
2	Emission Sources	Power Generators and Pulveriser
3	Fugitive Emission Sources	Pulveriser
4	Raw Material Consumptions	Semi finished product - 30 Tons.
5	Production Capacity as per Air Consent order	Food Supplement for cattle feed & poultry - 2000 T/M
6	Production on the day of survey	Food Supplement for cattle feed & poultry - 15 Tons
7	Air Consent Order No Validity	2308250021266 valid upto: 31.03.2029
8	Details of APC measures	Acoustic Enclosures, Dust collector with Bag Filters and Wet Scrubber with bio filter & Scrubber with activated carbon filter.
9	Functional Status of APC Measures	Functioning
10	Compliance with Consent Conditions	Complied
11	Field Observations	Routine Work Observed
12	Industries Located near by the unit	Cavin kare Industry is adjacent to the north side of the unit
13	Water bodies located near the unit	There is no river lake water bodies located near the unit
14	National High ways located near by the unit	From 3Kms away NH4 is located
15	Special observation	1. Misting spray pipeline network with alarm provision is maintained and monitored during production to control odour.  2. It is observed that no residential area is located near by the unit up to 500Meters. Aryaperumbakkam Village is located more than 500 meters from the unit and no complaint has been raised during AAQ/Noise/VOC Survey on 07.02.2025.  3. Complaint received from Makkal Mandram Sengodiyur Village, Melkathirpur Post is located 5Kms away from M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

*[Signature]*  
DCSO

*[Signature]*  
Chief Scientific Officer  
AEL, TNPCB, Chennai

*[Signature]*  
05/02/25



**TAMILNADU POLLUTION CONTROL BOARD**  
**Advanced Environmental Laboratory, Chennai**

**INFERENCE REPORT**

Report No. 090 /INFERENCE/AEL/CHN/SM/2024-25 Dated: 21/02/2025

1. Name of the Industry : M/s. Prakash Foods & Feed Mills Pvt. Ltd.,  
 2. Address of the Industry : S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,  
 : 32/3, 30/1B, keelambi Village,  
 : Kancheepuram (Dt.)  
 3. Category : Orange Large  
 4. Date of survey : 07/02/2025  
 5. Predominant Wind Direction : ESE to WNW  
 6. Weather Condition : Clear

**STATUS OF POLLUTANTS LEVEL**

**I. AMBIENT AIR QUALITY**

1. Total No of A.A.Q.S Monitored - 6  
 2. NO OF A.A.Q. Station in which  
 Pollutants level Exceeded the Boards  
 Standards - Nil

**Minimum & Maximum Values Of Pollutants Level Observed**

Sl. No	Pollutants Monitored	Pollutants in ( $\mu\text{g}/\text{m}^3$ )		Boards Standards (As per Consent Order)
		Minimum	Maximum	
1	<b>Respirable Suspended Particulate:</b>			
	PM <sub>10</sub>	53	87	100
	PM <sub>2.5</sub>	20	32	60
2	<b>GASEOUS POLLUTANTS :</b>			
	SO <sub>2</sub>	7	13	80
	NO <sub>2</sub>	15	25	80

**II. STACK MONITORING:**

1. Total No of Stacks Monitored : 4  
 2. No of Stacks in which Pollutants  
 level Exceeded the Boards Standards : Nil

*[Signature]*  
 DCSO

*N. V. Lim*  
 21/2/25  
 Chief Scientific Officer  
 AEL, TNPCB, Chennai-32.

*R.S*  
 21/2/25

Annexure 5/5

M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

Keelambi Village.

During preliminary survey inspection at raw material storage area

Misting  
Spray



Misting  
Spray



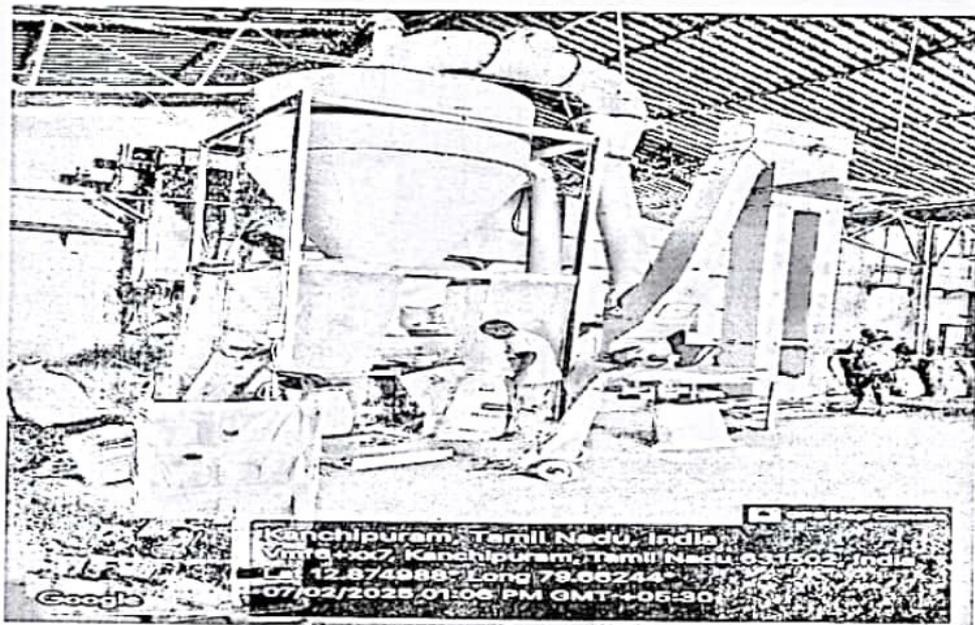
M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

Keelambi Village,

During preliminary survey inspection



During preliminary survey inspection near pulverizer, fugitive emission observed

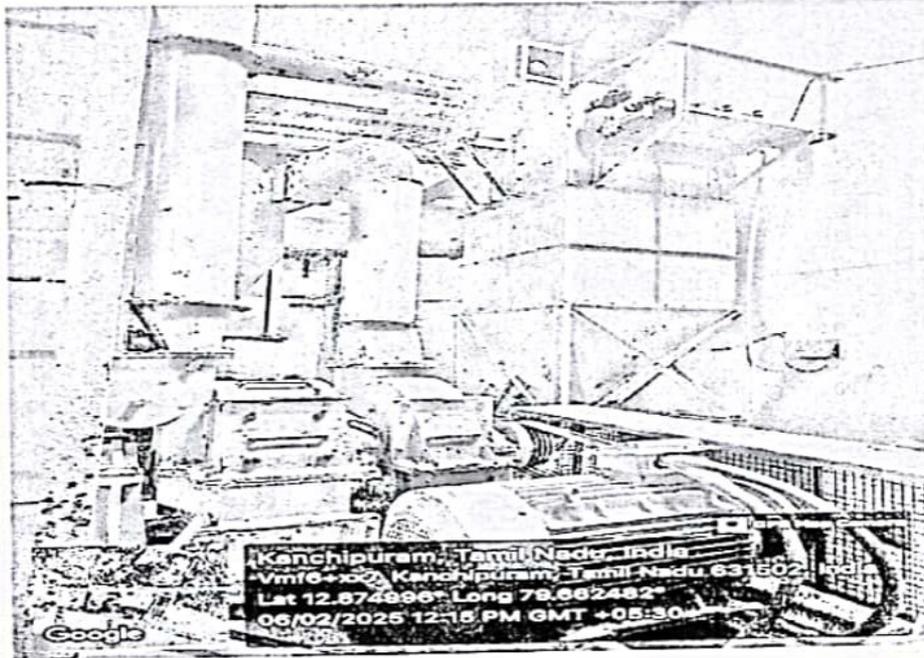


M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

Keelambi Village,

During preliminary survey inspection

Near pulverizer.



During AAQ monitoring

Location 1. Near water tank (NE)



M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

Keelambi Village.

Location 2. Open field at SE side of the unit (SE)



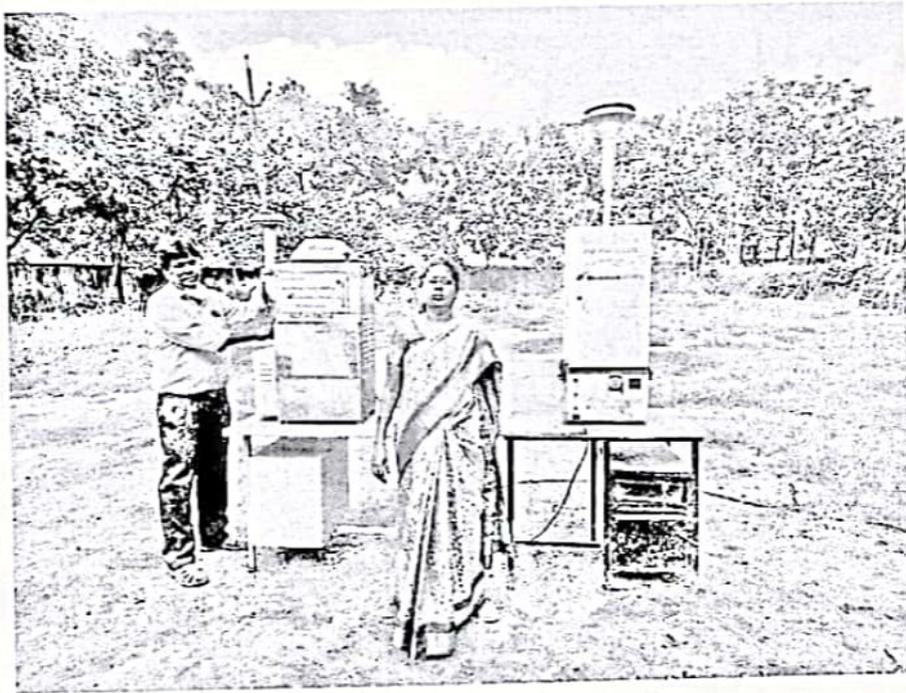
Location 3. Open field near Power House (S)



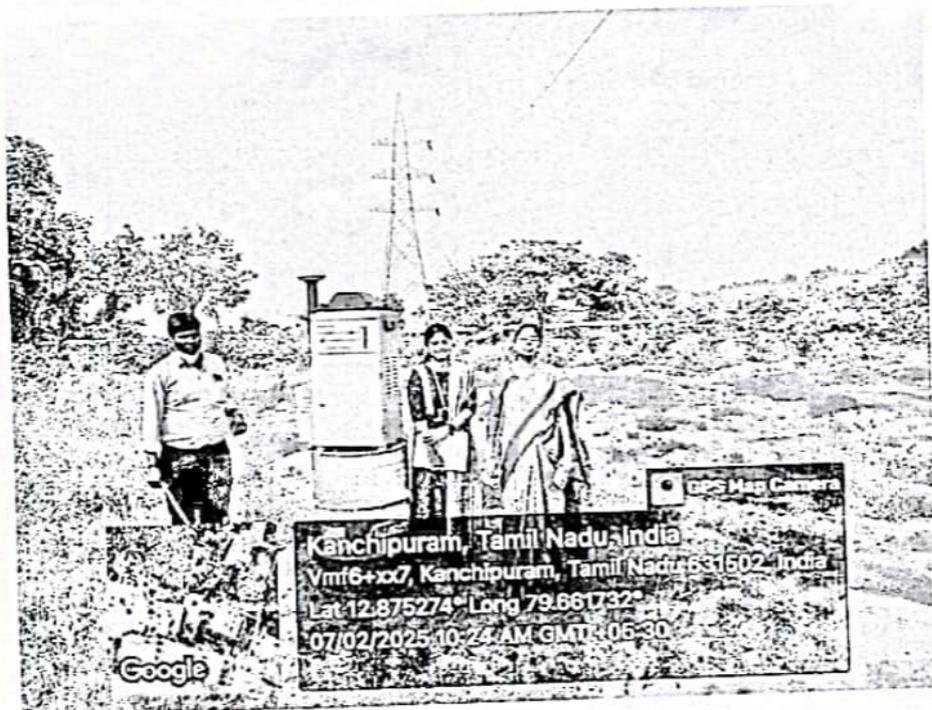
M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

Keelambi Village.

Location 4. Open field near weigh bridge(SW)



Location 5. Open field near west side compound wall (W)



M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

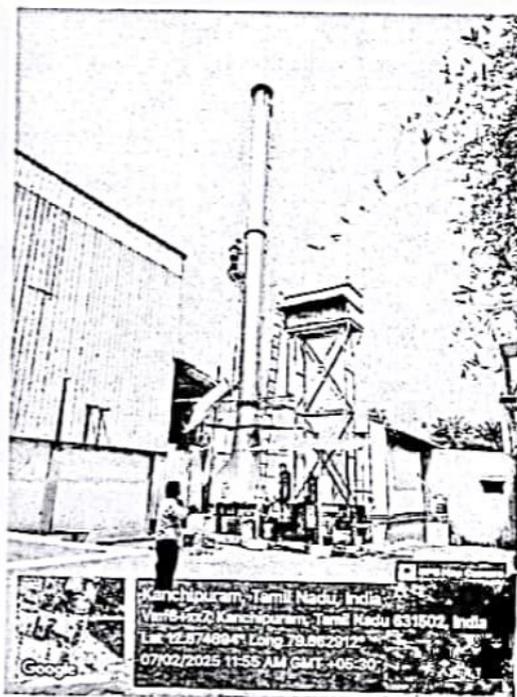
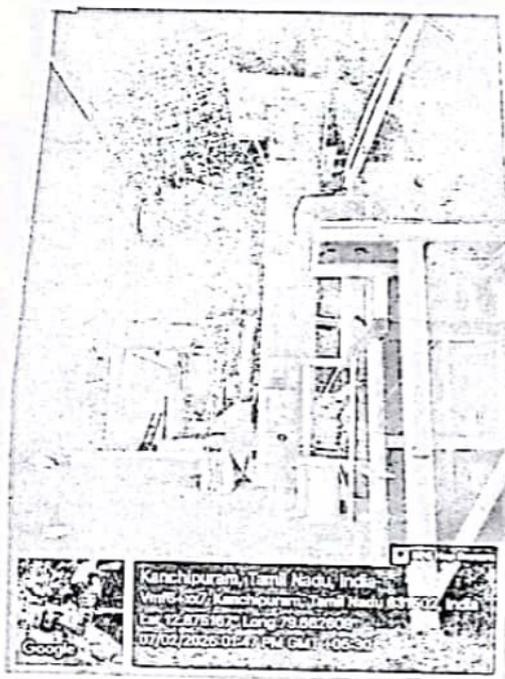
Keelambi Village,

Location 6. On house top of Mrs. Lila D/No. 246, Ariyaperumbakkam,  
Kilambi village(NW)



Blender area.

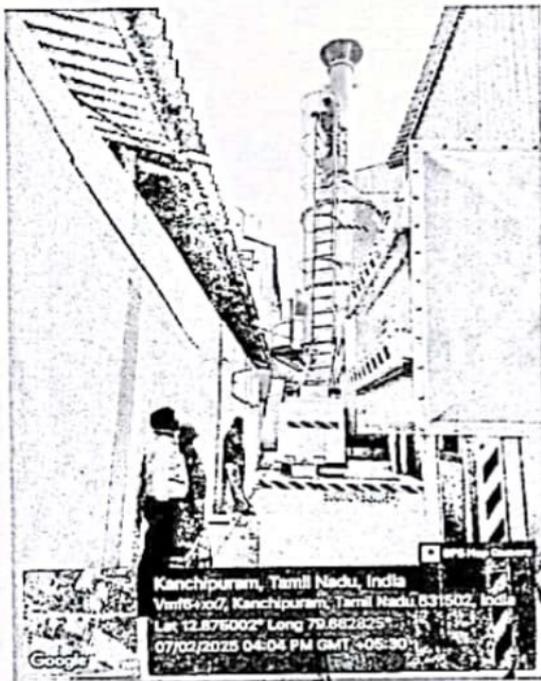
Stack sampling at Boiler 3T/Hr



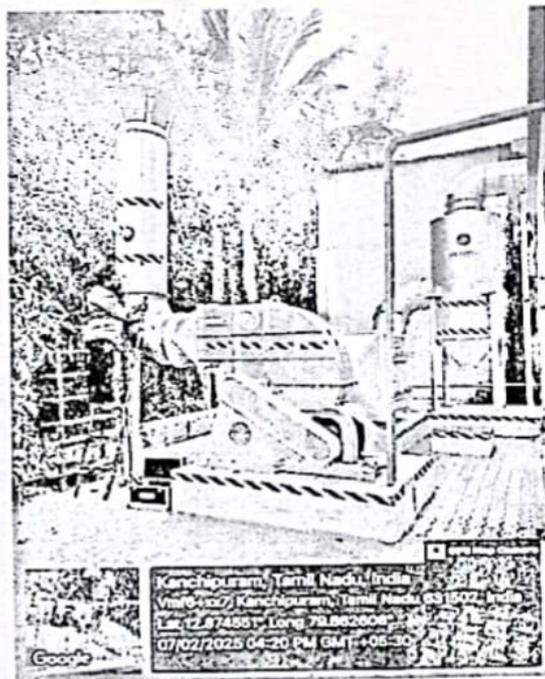
M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

Keelambi Village.

Wet Scrubber to minimize odour emission from cooker outlet



Raw material zone ID fan outlet Chimney



Noise and VOC recorded at the time of survey on 07/02/2025







**TAMIL NADU POLLUTION CONTROL BOARD**

**From**

**To**

V. Purushothaman  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Plot No.CP-5B,SIPCOT, Oragadam,  
Sriperumbudur Taluk,  
Kancheepuram District.

The Member Secretary,  
Tamilnadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai – 600 032.

Lr No. SPR/DEE/TNPCB/Appeal No. 26 of 2024 before Hon'ble NGT & Appeal 12 of 2024  
before Hon'ble Appellate Authority/2025. dt. 17.02.2025

Sir,

**Sub:** TNPCB, O/o. DEE, Sriperumbudur – M/s. Prakash Foods & Feeds Mill Pvt. Ltd., filed a Appeal No.26 of 2024 before the Hon'ble NGT(SZ), Chennai & Appeal 12 of 2024 before Hon'ble Appellate Authority against the TNPCB (Under the water (P&CP) Act) challenging the closure orders issued by the Board vide proceeding dated 09.01.2024 under the Water (P&CP) Act, 1974.– Orders of the Hon'ble Appellate Authority dt. 22.01.2025 - Compliance Report– Details submitted - Reg

- Ref:**
1. Orders of the Hon'ble Appellate Authority, Chennai in Appeal No. 12 of 2024 dated 22.01.2025.
  2. Status of compliance report of Prakash Food and Feed Mills Pvt Ltd called for by the Board vide email dated: 30.01.2025
  3. Inspection report along with Compliance Report called for by the Board vide file noting dated 31.01.2025 in the OLMMS.
  4. Inspection of the unit by TNPCB officials on 06.02.2025.

I submit to state that originally, The unit of M/s Prakash Feed Mills Private Limited located at S.F. No 30/2 32/1 1/1 1/3 30/1A 32/2.32/3/30/18 Keelambi Village, Kancheepuram Taluk & District was issued with direction for closure and disconnection of power supply under

section 33A of Water (Prevention and Control of Pollution) Act 1974 as amended and under section 31A of Air (Prevention and Control of Pollution) Act 1981 as amended vide Proc dated 09.01.2024 due to public complaint regarding heavy and unbearable odour nuisance. Accordingly, power supply to the unit was disconnected by TANGEDCO on 10.01.2024.

Aggrieved by the Board's closure direction, the unit had filed an appeal before The Hon'ble Appellate Authority in Appeal No. 12/2024. Hon'ble Appellate Authority in its order dated 07.02.2024 had directed the Board to conduct an inspection within a week and to submit report on 14.02.2024 and also to restore power supply to the unit in advance

Meanwhile, the Board vide its letter dated 08.02 2024 has requested the unit to approach Hon'ble National Green Tribunal under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 as amended for remedy as closure direction was issued under both Water and Air Acts and hence the unit has preferred an appeal before Hon'ble NGT(SZ) in Appeal No 26 of 2024 against the closure direction issued by TNPCB vide Proc dated 09.01 2024 under the Water Act.

The Hon'ble NGT(SZ) in its order dated 16.02 2024 has directed the TNPCB to carry out the inspection under the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981, and to file report before the Hon'ble Appellate Authority on the next adjourned date. In this regard, the Board vide its Proc dated 22.02.2024 issued temporary restoration of power supply to the unit up to 29.02.2024

Subsequently, the Hon'ble Appellate Authority vide in its interim order dated 28.02.2024 has directed the Board to conduct inspection within two weeks. Based on the above said orders of the Hon'ble Appellate Authority and Hon'ble NGT(SZ), the Board vide proceedings dated: 23.02.2024 constituted a Joint Committee to inspect the unit and furnish a report.

The Joint Committee inspected the unit on 05.03.2024 and submitted its recommendations to the Board and in turn to the Hon'ble NGT (SZ) and Hon'ble Appellate Authority.

1. Based on the Hon'ble Appellate Authority order dated: 20.03.2024 & Hon'ble NGT (SZ) order dated 05.04.2024, the suspension of closure direction was issued to the unit vide Proc. No.TNPCB/T1/F.000579/SPR/Suspension of Closure /Water /2024

dated:18.04.2024 up to 17.07.2024, subject to the condition that the unit shall comply with the recommendations of the Joint Committee within a period three months.

2. Hon'ble Appellate Authority has granted extension of power supply for 45 days from 17.07.2024 vide its order dated: 05.06.2024. Further Hon'ble Appellate Authority has permitted the unit to operate for further 3 weeks till inspection report is filed vide its order dated 28.08.2024.
3. Board vide Memo: T1/TNPCB/F.000579/OL/SPR/2024 dated: 29.08.2024 has requested the committee to inspect the unit again and submit the present status of compliance with the recommendations of the Committee.

Based on the above Board's Memo dated: 29.08.2024. The unit was inspected on 05.09.2024 by the Joint Committee and based on the observations made during the inspection the status of compliance with recommendations by the committee is submitted as follows:

S.No	Recommendations	Action taken
1	The unit shall provide suitable suction and hood arrangements to collect the steam/emission released during the discharge of the digested raw material from both the loading and discharge points of the digester and wet scrubber followed by an activated carbon adsorption tower for control of odour generated from the digestion process within three months time	The unit has provided suction and hood arrangements at inlet and outlet of both digesters followed by Wet scrubber with stack of height 30 feet to control odour generated from the digestion process. (Photo attached). The unit is yet to provide Activated carbon adsorption tower. The unit has informed that the Adsorption tower is not required to control the odour from the digester.
2	The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.	The unit has provided the mist spray system all around the process building near the roof and in the raw material storage within the production shed. During inspection the mist spray system provided was in operation. However, the unit is yet to provide control mechanism to ensure the entire misting spray

		pipelines network functions all the time during production.
3	The unit shall provide CCTV cameras to monitor the operation of mist spray pipelines in all the places including raw material storage area and APC measures provided to and connect the same with CAC of TNPCB with three months	<p>The unit has provided CCTV only in the production area and has not provided CCTV cameras to monitor the operation of mist spray pipelines &amp; APC measures.</p> <p>The CCTV cameras provided were also not connected with Care Air Centre (CAC) of TNPCB.</p> <p>The unit has informed that the same is pending due to issues viz identifying the vendor &amp; difficulty in Data uploading. However, the unit has reported that the same will be completed within 1 month time.</p>
4	The unit shall improve the APC measures provided to the pulverizes by plugging all leaks in the pneumatic conveyers, transfer pipelines and the pulverizes and by providing a bag filter of adequate capacity with three months so as to completely arrest the fine dust emissions from the pulverizing operation.	The unit has plugged the leaks in the pneumatic conveyers, transfer pipelines and pulverizes and revamped the bag filters to arrest the fine dust emissions from the pulverizing operation. During inspection no dust emission was observed from the operation of the pulverizer.
5	The unit shall provide a detailed proposal along within timeline within three months for the installation of bio- filters with suitable blower arrangements to push the air containing odour causing substances from the western side to the eastern side and pass them through bio- filters for effective odour removal and to avoid odour nuisance to nearby village of Aryaperumbakkam.	The unit has not furnished proposal along with timeline for the installation of bio-filters.

6	The unit shall provide proper cover for the hammer mill and the screw conveyers provided in the hammer mill within three months to prevent dust emission from the crushing operation	The unit has provided cover for the hammer mill and cover for the screw conveyers in the hammer mill to prevent dust emission from the crushing operation. During inspection no dust emission was observed from the operation of the hammer mill.
7	The unit shall operate the plant during day time from 6am to 6pm to avoid odour and air pollution in the nearby village during night time.	The unit has informed that they operate the plant only during day time from 6 AM to 6 PM.
8	The unit shall ensure the raw material ie, sinews received for processing shall not have moisture content more than the minimum possible value of 8% as reported to minimize the odour from the raw material	The unit has informed that 8% moisture content is maintained in products and that they receive raw materials with moisture content in the range of 15- 20%.
9	The unit shall store the raw material as minimum as possible to minimize the odour nuisance. The unit shall also ensure that the mist spray arrangements placed around the raw material storage area is in operation even when the plant is not in operation	The unit has informed that at any point of time they keep raw material stock required for 10 days of uninterrupted operation. In spite of the operation of the Misting spray device in sinews storage area mild odour was observed during inspection.
10	The unit shall develop thick green belt at all the open spaces available at backyard excluding electrical overhead line area.	The unit has developed green belt all around the compound wall of the unit and has planted fresh saplings of 300 Nos in the last 3 months.

In view of the above observations, the committee recommended that, the unit may be permitted to carry out operations for six months subject to the following conditions.

1. The unit shall provide activated carbon adsorption tower at the outlet of wet scrubber for the control of odour from the digestion process.
2. The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.
3. The unit shall provide CCTV cameras to monitor the operation of entire mist spray pipelines and APC measures and connect the same with CAC of TNPCB.
4. The unit shall provide a detailed proposal along with timeline within three months for the installation of bio- filters with suitable blower arrangements for effective odour removal and to avoid odour nuisance to nearby villages.
5. The unit shall ensure the raw material ie, sinews received for processing shall not have moisture content more than 13% as reported in its reply dated: 03.01.2024 for the show cause notice issued.
6. The unit shall not store raw material more than 10 days requirement at any point of time.
7. The unit shall carryout AAQ / Emission survey covering odorous substances through TNPCB laboratory.
8. The unit shall not park trucks loaded with raw materials outside the unit premises at any point of time.

It is also submitted that, the Hon'ble Appellate Authority has permitted the unit to operate by extending the interim orders subsequently till inspection report along with Ambient Air Quality Survey Report is filed vide its order dated 22.01.2025.

Now, Board vide email dated: 30.01.2025 has requested Status of compliance report for the conditions/recommendations of the Joint committee report vide Proceedings dated: 23.02.2024.

In this regard, the unit was inspected by the officials of TNPCB on 06.02.2025 and fresh compliance report for the above said additional conditions/recommendations of the Joint committee is submitted below.

**1) Compliance Report on the Recommendations of the Joint Committee report vide Proceedings dated: 23.02.2024.**

Sl No.	Recommendations	Remarks
1.	The unit shall provide activated carbon adsorption tower at the outlet of wet	The unit has provided activated carbon adsorption box at the outlet wet scrubber

	scrubber for the control of odour from the digestion process.	for the control of odour from the digestion process.
2.	The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.	The unit has provided the mist spray system all around the process building near the roof and in the raw material storage within the production shed. During inspection the mist spray system provided was in operation. However, the unit is not provided control mechanism to ensure the entire misting spray pipelines network functions all the time during production.
3.	The unit shall provide CCTV cameras to monitor the operation of entire mist spray pipelines and APC measures and connect the same with CAC of TNPCB.	The unit has provided CCTV cameras to monitor the operation of mist spray pipelines and same is not connected with CAC of TNPCB. Further the unit has informed that due to remote location data for uploading of high data video images remain a challenge and also informed that working for comply the same.
4.	The unit shall provide a detailed proposal along with timeline within three months for the installation of bio-filters with suitable blower arrangements for effective odour removal and to avoid odour nuisance to nearby villages.	The unit has installed bio- filters with Activated carbon as a filter media and made suitable blower arrangements at raw material storage area and at the outlet wet scrubber for the control of odour from the digestion process for effective odour removal in order to avoid odour nuisance to nearby villages.
5.	The unit shall ensure the raw material	The unit has ensured to comply with at all

	ie, sinews received for processing shall not have moisture content more than 13% as reported in its reply dated: 03.01.2024 for the show cause notice issued.	times.
6.	The unit shall not store raw material more than 10 days requirement at any point of time	The unit has ensured to comply with at all times.
7.	The unit shall carryout AAQ / Emission survey covering odorous substances through TNPCB laboratory.	The unit has conducted AAQ / Emission survey covering odorous substances through TNPCB laboratory on 07.02.2025. The ROA of AAQ/SM/ANL conducted reveals that the levels of pollutants concentration are generally satisfying the standards prescribed by the Board (Report of analysis attached vide Annexure - II).
8.	The unit shall not park trucks loaded with raw materials outside the unit premises at any point of time.	The unit has ensured to comply with at all times.

This is submitted for kind perusal and necessary action please.

*K. Sathish Kumar* 04/03/25  
 District Environmental Engineer,  
 Tamil Nadu Pollution Control Board,  
 Sriperumbudur.

*[Signature]*  
 04/03/25

*[Signature]*  
 04/03/25

Annexure-I

Photographs taken during the inspection of TNPCB Officials at M/s. Prakash Feed Mills Private Limited





Kancheepuram, Kancheepuram, 631502  
Tamil Nadu, India

Latitude	Longitude
12.875046	79.662850
Local 11:57:11 AM	Altitude 95.4 meters
GMT 06:27:11 AM	Thursday, 06-02-2025



Kanchipuram, Tamil Nadu, India  
Vmf6+xx7, Kanchipuram, Tamil Nadu 631502, India  
Lat 12.874561° Long 79.662613°  
06/02/2025 12:09 PM GMT +05:30

Google

**HON'BLE APPELLATE AUTHORITY**  
**- TAMIL NADU POLLUTION CONTROL**  
**BOARD**

**Appeal No. 12 of 2024**

M/s. Prakash Foods & Feeds Mills P.Ltd,  
Represented by its Managing Director  
Dr. D.V.R. Prakash Rao,  
S.F. No. 30/2, 32/1,1/1,1/3,  
30/1A, 32/2, 32/3 & 30/1B,  
Kancheepuram Taluk,  
Kancheepuram District.

**...Applicant**

**-Vs-**

3. The Tamil Nadu Pollution Control Board,  
Rep by its the Chairman,  
No.76, Mount Salai,  
Guindy, Chennai – 600 032.
4. The District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Kanchipuram District 602 105.

**...Respondents**

**TYPED SET OF DOCUMENTS**

**Thiru: S.Sai Sathya Jith, Advocate**  
for Respondent Board Standing  
Counsel, TNPCB

**Dated: 26.03.2025**

**BEFORE THE HON'BLE APPELLATE AUTHORITY,  
TAMIL NADU POLLUTION CONTROL BOARD CHENNAI**

**Appeal No. 12 of 2024**

M/s. Prakash Foods & Feeds Mills P.Ltd,  
Represented by its Managing Director  
Dr. D.V.R. Prakash Rao,  
S.F. No. 30/2, 32/1,1/1,1/3,  
30/1A, 32/2, 32/3 & 30/1B,  
Kancheepuram Taluk,  
Kancheepuram District.

**... Appellant**

**-VERSUS-**

1. The Tamil Nadu Pollution Control Board,  
Rep by its the Chairman,  
No.76, Mount Salai,  
Guindy, Chennai – 600 032.
  
2. The District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Kanchipuram District 602 105.

**.....Respondents**

**REPORT FILED ON BEHALF OF THE  
RESPONDENTS - TAMIL NADU POLLUTION CONTROL  
BOARD**

I, S. Malarvizhi, D/o. Thiru. Subburam, aged about 58 years, having office at No. 76, Mount Road, Guindy, Chennai - 32, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this reply affidavit on behalf of the respondents and as such I am well acquainted with the facts of the case from the records and authorized to file this reply affidavit on behalf of the respondents.
2. The answering respondents deny all the averments contained in the appeal except those that are specifically admitted hereinafter. None of the allegations contained in the said appeal shall be deemed to be admitted merely for want of a specific denial/ traverse.
3. It is respectfully submitted that the present appeal is filed with a prayer  
*"It is submitted that, the above appeal was filed praying that "this Hon'ble Appellate Authority may be pleased to call for the records pertaining to the proceedings No. TNPCB/TI/F.000579/Closure/Air/2023, dt. 09.01.2024, passed by the 1st Respondent and quash the same."*
4. Before responding to the averments contained in the appeal the answering respondents submit the brief facts of the case for appreciation of this Hon'ble Appellate Authority.
5. It is respectfully submitted that the appellant unit M/s Prakash Feed Mills Private Limited is located at S.F. No 30/2 32/1 1/1 1/3 30/1A 32/2.32/3/30/18 Keelambi Village, Kancheepuram Taluk & District. This Respondent has issued a direction for closure and disconnection of power supply under section 33A of Water (Prevention and Control of Pollution) Act 1974 as amended and under section 31A of Air

- (Prevention and Control of Pollution) Act 1981 as amended vide Proc dated 09.01.2024 due to public complaint regarding heavy and unbearable odour nuisance. Accordingly, power supply to the unit was disconnected by TANGEDCO on 10.01.2024.
6. It is respectfully submitted that aggrieved by the Board's closure direction, the unit has filed the present appeal before The Hon'ble Appellate Authority in Appeal No. 12/2024. The Hon'ble Appellate Authority in its order dated 07.02.2024 had directed the Board to conduct an inspection within a week and to submit report on 14.02.2024 and also to restore power supply to the unit in advance.
  7. It is respectfully submitted that the Board vide its letter dated 08.02.2024 has requested the unit to approach Hon'ble National Green Tribunal under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 as amended for remedy as closure direction was issued under both Water and Air Acts and hence the unit has preferred an appeal before Hon'ble NGT(SZ) in Appeal No.26 of 2024 against the closure direction issued by TNPCB vide Proc. dated 09.01.2024 under the Water Act.
  8. It is respectfully submitted that the Hon'ble NGT(SZ) in its order dated 16.02.2024 has directed the TNPCB to carry out the inspection under the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981, and to file report before the Hon'ble Appellate Authority on the next hearing date. In this regard, the Board vide its Proc. dated 22.02.2024 issued temporary restoration of power supply to the unit up to 29.02.2024

9. It is respectfully submitted that, subsequently the Hon'ble Appellate Authority has passed an interim order dated 28.02.2024 and directed the Board to conduct inspection within two weeks. Based on the above said orders of the Hon'ble Appellate Authority and Hon'ble NGT(SZ), the Board vide proceedings dated: 23.02.2024 has constituted a Joint Committee to inspect the unit and furnish a report.
10. It is respectfully submitted that the Joint Committee inspected the unit on 05.03.2024 and submitted its recommendations to the Board and in turn to the Hon'ble NGT (SZ) and Hon'ble Appellate Authority:
1. Based on the Hon'ble Appellate Authority order dated: 20.03.2024 & Hon'ble NGT (SZ) order dated 05.04.2024, the suspension of closure direction was issued to the unit vide Proc. No. TNPCB/T1/F.000579/SPR/Suspension of Closure /Water /2024 dated:18.04.2024 up to 17.07.2024, subject to the condition that the unit shall comply with the recommendations of the Joint Committee within a period three months.
  2. Hon'ble Appellate Authority has granted extension of power supply for 45 days from 17.07.2024 vide its order dated: 05.06.2024. Further Hon'ble Appellate Authority has permitted the unit to operate for further 3 weeks till inspection report is filed vide its order dated 28.08.2024.
  3. Board vide Memo: T1/TNPCB/F.000579/OL/SPR/2024 dated: 29.08.2024 has requested the committee to inspect the

unit again and submit the present status of compliance of the recommendations of the Committee.

11. Based on the above Board's Memo dated: 29.08.2024, the unit was inspected on 05.09.2024 by the Joint Committee and based on the observations made during the inspection the status of compliance of recommendations of the committee is submitted as follows:

S. No.	Recommendations	Action taken
1	The unit shall provide suitable suction and hood arrangements to collect the steam/emission released during the discharge of the digested raw material from both the loading and discharge points of the digester and wet scrubber followed by an activated carbon adsorption tower for control of odour generated from the digestion process within three months time	The unit has provided suction and hood arrangements at inlet and outlet of both digesters followed by Wet scrubber with stack of height 30 feet to control odour generated from the digestion process. (Photo attached). The unit is yet to provide Activated carbon adsorption tower. The unit has informed that the Adsorption tower is not required to control the odour from the digester.
2	The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.	The unit has provided the mist spray system all around the process building near the roof and in the raw material storage within the production shed. During inspection the mist spray system

		<p>provided was in operation.</p> <p>However, the unit is yet to provide control mechanism to ensure the entire misting spray pipelines network functions all the time during production.</p>
3	<p>The unit shall provide CCTV cameras to monitor the operation of mist spray pipelines in all the places including raw material storage area and APC measures provided to and connect the same with CAC of TNPCB with three months</p>	<p>The unit has provided CCTV only in the production area and has not provided CCTV cameras to monitor the operation of mist spray pipelines &amp; APC measures. The CCTV cameras provided were also not connected with Care Air Centre (CAC) of TNPCB.</p> <p>The unit has informed that the same is pending due to issues viz. identifying the vendor &amp; difficulty in Data uploading. However, the unit has reported that the same will be completed within 1 month time.</p>
4	<p>The unit shall improve the APC measures provided to the pulverizes by plugging all leaks in the pneumatic conveyers, transfer pipelines and the pulverizes and by providing a bag filter of adequate capacity with three months so as to</p>	<p>The unit has plugged the leaks in the pneumatic conveyers, transfer pipelines and pulverizes and revamped the bag filters to arrest the fine dust emissions from the pulverizing operation. During inspection no dust emission was observed from the operation of the</p>

	completely arrest the fine dust emissions from the pulverizing operation.	pulverizer.
5	The unit shall provide a detailed proposal along within timeline within three months for the installation of bio- filters with suitable blower arrangements to push the air containing odour causing substances from the western side to the eastern side and pass them through bio-filters for effective odour removal and to avoid odour nuisance to nearby village of Aryaperumbakkam.	The unit has not furnished proposal along with timeline for the installation of bio- filters.
6	The unit shall provide proper cover for the hammer mill and the screw conveyers provided in the hammer mill within three months to prevent dust emission from the crushing operation.	The unit has provided cover for the hammer mill and cover for the screw conveyers in the hammer mill to prevent dust emission from the crushing operation. During inspection no dust emission was observed from the operation of the hammer mill.
7	The unit shall operate the plant during day time from 6am to 6pm to avoid odour and air pollution in the nearby village during night time.	The unit has informed that they operate the plant only during day time from 6 AM to 6 PM.

8	The unit shall ensure the raw material ie, sinews received for processing shall not have moisture content more then the minimum possible value of 8% as reported to minimize the odour from the raw material	The unit has informed that 8% moisture content is maintained in products and that they receive raw materials with moisture content in the range of 15-20%.
9	The unit shall store the raw material as minimum as possible to minimize the odour nuisance. The unit shall also ensure that the mist spray arrangements placed around the raw material storage area is in operation even when the plant is not in operation	The unit has informed that at any point of time they keep raw material stock required for 10 days of uninterrupted operation. In spite of the operation of the Misting spray device in sinews storage area mild odour was observed during inspection.
10	The unit shall develop thick green belt at all the open spaces available at backyard excluding electrical overhead line area.	The unit has developed green belt all around the compound wall of the unit and has planted fresh saplings of 300 Nos in the last 3 months.

12. It is respectfully submitted that in view of the above observations, the committee recommended that, the unit may be permitted to carry out operations for six months subject to the following conditions.

- a) The unit shall provide activated carbon adsorption tower at the outlet of wet scrubber for the control of odour from the digestion process.

- b) The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.
  - c) The unit shall provide CCTV cameras to monitor the operation of entire mist spray pipelines and APC measures and connect the same with CAC of TNPCB.
  - d) The unit shall provide a detailed proposal along with timeline within three months for the installation of bio- filters with suitable blower arrangements for effective odour removal and to avoid odour nuisance to nearby villages.
  - e) The unit shall ensure the raw material i.e., sinews received for processing shall not have moisture content more than 13% as reported in its reply dated: 03.01.2024 for the show cause notice issued.
  - f) The unit shall not store raw material more than 10 days requirement at any point of time.
  - g) The unit shall carryout AAQ / Emission survey covering odorous substances through TNPCB laboratory.
  - h) The unit shall not park trucks loaded with raw materials outside the unit premises at any point of time.
13. It is respectfully submitted that, the Hon'ble Appellate Authority vide its order dated 22.01.2025 has permitted the unit to operate by extending the interim orders till inspection report along with Ambient Air Quality Survey Report is filed.
14. It is respectfully submitted that the unit was inspected by the officials of TNPCB on 06.02.2025 and fresh compliance report for the above said

additional conditions/recommendations of the Joint committee is submitted as follows:

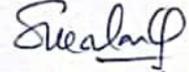
**1) Compliance Report on the Recommendations of the Joint Committee report**

SI No.	Recommendations	Remarks
1.	The unit shall provide activated carbon adsorption tower at the outlet of wet scrubber for the control of odour from the digestion process.	The unit has provided activated carbon adsorption box at the outlet wet scrubber for the control of odour from the digestion process.
2.	The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.	The unit has provided the mist spray system all around the process building near the roof and in the raw material storage within the production shed. During inspection the mist spray system provided was in operation. However, the unit is not provided control mechanism to ensure the entire misting spray pipelines network functions all the time during production.
3.	The unit shall provide CCTV cameras to monitor the	The unit has provided CCTV cameras to monitor the

	operation of entire mist spray pipelines and APC measures and connect the same with CAC of TNPCB.	operation of mist spray pipelines and same is not connected with CAC of TNPCB.  Further the unit has informed that due to remote location data for uploading of high data video images remain a challenge and also informed that working for comply the same.
4.	The unit shall provide a detailed proposal along with timeline within three months for the installation of bio-filters with suitable blower arrangements for effective odour removal and to avoid odour nuisance to nearby villages.	The unit has installed bio- filters with Activated carbon as a filter media and made suitable blower arrangements at raw material storage area and at the outlet wet scrubber for the control of odour from the digestion process for effective odour removal in order to avoid odour nuisance to nearby villages.
5.	The unit shall ensure the raw material i.e., sinews received for processing shall not have moisture content more than 13% as reported in its reply	The unit has ensured to comply with at all times.

	dated: 03.01.2024 for the show cause notice issued.	
6.	The unit shall not store raw material more than 10 days requirement at any point of time	The unit has ensured to comply with at all times.
7.	The unit shall carryout AAQ / Emission survey covering odorous substances through TNPCB laboratory.	The unit has conducted AAQ / Emission survey covering odorous substances through TNPC B laboratory on 07.02.2025. The ROA of AAQ/SM/ANL conducted reveals that the levels of pollutants concentration are generally satisfying the standards prescribed by the Board (Report of analysis attached vide Annexure – II).
8.	The unit shall not park trucks loaded with raw materials outside the unit premises at any point of time.	The unit has ensured to comply with at all times.

It is therefore humbly prayed that this Hon'ble Appellate Authority may be pleased to consider the submissions made and pass such order or other orders as this Hon'ble Appellate Authority may deem fit and necessary in the circumstances of the case and thus render justice.



JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**BEFORE ME**

Solemnly affirmed at Chennai

On this the 25th day of March 2025

and signed his name in my presence.

**ADVOCATE: CHENNAI**

**HON'BLE APPELLATE AUTHORITY**  
**- TAMIL NADU POLLUTION CONTROL**  
**BOARD**

**Appeal No. 12 of 2024**

M/s. Prakash Foods & Feeds Mills P.Ltd,  
Represented by its Managing Director  
Dr. D.V.R. Prakash Rao,  
S.F. No. 30/2, 32/1,1/1,1/3,  
30/1A, 32/2, 32/3 & 30/1B,  
Kancheepuram Taluk,  
Kancheepuram District.

**...Applicant**

**-Vs-**

1. The Tamil Nadu Pollution Control Board,  
Rep by its the Chairman,  
No.76, Mount Salai,  
Guindy, Chennai – 600 032.
2. The District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Kanchipuram District 602 105.

**...Respondents**

**REPORT FILED ON BEHALF OF THE**  
**RESPONDENTS – TAMIL NADU**  
**POLLUTION CONTROL BOARD**

**Thiru: S.Sai Sathya Jith, Advocate**  
for Respondent Board Standing  
Counsel, TNPCB

**Dated: 26.03.2025**



BEFORE THE APPELLATE AUTHORITY  
TAMILNADU POLLUTION CONTROL BOARD

(Wednesday, Twenty Sixth day of March, Two thousand and twenty five)

**HON'BLE THIRU JUSTICE M. GOVINDARAJ**

CHAIRMAN

Thiru Dr. B. Jeyaraman

Member

Thiru Dr. A.G. Murugesan

Member

APPLICATION 9 / 2024

and

APPEAL 12 / 2024

M/s. Prakash Foods & Feeds Mills P. Ltd,

Represented by its Managing Director

Dr. D.V.R. Prakash Rao,

S.F. No: 30/2, 32/1, 1/1, 1/3,

30/1A, 32/2, 32/3 & 30/1B,

Kancheepuram Taluk,

Kancheepuram District.

- Appellant.

Vs.

1. The Tamilnadu Pollution Control Board,

Rep. by its Chairman,

No: 76, Anna Salai,

Guindy, Chennai – 600 032.

2. The District Environmental Engineer,

Tamilnadu Pollution Control Board,

Kanchipuram District 602 105.

- Respondents.

-ooOoo-

Mr. S. Venkatesh

- Counsel for the appellant

Mr. Sai Sathyajith

- Counsel for the respondents

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ORDER:

1. Challenging the closure order and disconnection of power supply

in Proceedings No: TNPCB / T1 / F.000579 / Closure / Air / 2023 Dated:

9.1.2024 the appellant has come before this Authority. On a perusal of the order, it is noted that there are around 12 defects pointed out by the respondent-Board for issuing an order of closure and disconnection of power supply. Pursuant to the directions issued by this Authority, the appellant has rectified the defects and requested the respondent-Board to conduct an inspection.

2. The respondent-Board constituted a Joint Committee and inspected the premises on 5.9.2024. Considering the report of the Joint Committee this Authority directed the appellant to comply with the recommendations made by the Joint Committee within a period of three months and to facilitate the rectifications as per the instructions made by the Joint Committee power supply was restored.

3. Again the Joint Committee conducted an inspection on 6.2.2025 and a report dated 25.3.2025 has been filed before this Authority. The recommendations of the Joint Committee have been complied with except for recommendation No. 2. The Joint Committee recommended that the appellant shall provide a suitable control mechanism to ensure that the entire mist spray pipeline network, functions all the time during production. Though it was found that the mist spray system was provided during operation, the control mechanism to ensure entire mist spray pipelines network continuously functions all the time during production was not provided.

4. The learned counsel appearing for the appellant would furnish a photograph to show that the control mechanism is provided with a hooter box and whenever the mist spray is not functioning the hooter box will

raise alarm and as such the continuous control mechanism is ensured during production.

5. Considering the compliance of all the directions issued by the respondent, this authority is inclined to set aside the closure order dated 9.1.2024. Since the power supply has been restored pursuant to the interim order, it will continue. However, we make it clear to the respondent-Board that if the hooter box is not functioning properly and the control mechanism is not provided to the satisfaction of the Authorities, it is open to them to take appropriate action.

The appeal stands allowed.

Sd/-xxx  
MEMBER

Sd/-xxx  
MEMBER

Sd/-xxx  
CHAIRMAN.

To

M/s. Prakash Foods & Feeds Mills P. Ltd,  
Represented by its Managing Director Dr. D.V.R. Prakash Rao,  
S.F. No: 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3 & 30/1B,  
Kancheepuram Taluk,  
Kancheepuram District.

Copy to: Member Secretary, TNPCCB, Chennai  
Copy to: DEE, TNPCCB, Sriperumbudur  
Copy to: Counsel for appellat  
Copy to: Standing counsel of TNPCCB  
Copy to: Law Section

// TRUE COPY //

  
21/12/2025  
ASSISTANT MANAGER,  
APPELLATE AUTHORITY OF TNPCCB.